

# **DISGRACEFUL HELLHOLES**

Labourers dying in sewers has become a routine affair

The ink may not have even dried on the National Human Rights Commission notice issued to the Delhi government over the deaths of two labourers, who were cleaning the septic tank of an under-construction house there, when three other casual labourers died in Thane while cleaning the septic tanks of a posh residential society in Dhakoli neighbourhood. The deaths of casual labourers cleaning septic tanks have become so routine that we have started losing our sensitivities. The cleaning of septic tanks using manual untrained labourers is akin to manual scavenging and hence banned by the law. This is confirmed by a Supreme Court judgment over the same and yet our so-called civil society goes on to engage in it. No person can be asked to enter a sewer — septic tank under a law passed in 2013. However, callous authorities don't think it is their duty to stop this practice. While government agencies stay off from this, private firms and housing societies often don't think twice before hiring manual labourers to clean the mess in these hellholes. Is it due to lack of knowledge of the law or have we lost the sense of humanity? Our Prime Minister Narendra Modi showed how keen he was on his pledge of Swachch Bharat. He appreciated those involved in this clean sweep mission by washing their feet during the recently held *Kumbh* in Prayagraj. But his efforts to create awareness seem to have fallen on deaf ears. As per the first official government statistics in 2018 at least one worker died while cleaning sewers or septic tanks every five days from the beginning of 2017. The death rate could be higher because the data was collated from reports in English and Hindi newspapers. These figures were supplied by 13 out of the 25 states and union territories. Activists claim that at least 300 had died since 2017. Did the deaths shake our conscience? No. Many more were reported even after wide coverage of the Delhi incident where a child was seen crying over the dead body of a casual labourer. This is not only scary but a disgrace for all of us as a society. Every government in power pledged to eradicate this evil practise since 1950 till date but in vain. It won't burn a hole in our pockets if we opt for mechanical ways to clean septic tanks. Also, we could provide the necessary training and protective gears to labourers in order to prevent such deaths. And this again is not so expensive that it is prohibitive. What is required is political will at all levels (it's not the Prime Minister's will alone, it needs to percolate right down to the civic level). It's time we evolve into a mature moral society that's humane and does not believe in handing over our filth to the less privileged for a paltry sum. Strict action must be taken against those responsible for the deaths to send out a loud and clear message.



#### Mint, Delhi

Saturday, 11th May 2019; Page: 6

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# When covering up becomes rebellion

Why young Muslim women are becoming the first in their families to take to the hijab

Shireen Azam

en years ago in Bengaluru, inside one of those cookiecutter 2-BHKs built in bulk next to colleges for students to escape hostel restrictions, as I was contemplating booze, boys, and cutting sleeves off my clothes, something very different was happening in the other room. My flatmate Sanaa Hyder was considering taking to the hijab.

Hyder and I had little in common except that we were in the same BA course, and that we both came from Muslim families. She had grown up on American TV and music in the NRI alleys of Rivadh while my adolescence had been spent on pirated VCDs of Bollywood films in provincial Ranchi, Much of our relationship was about me ridiculing her lack of knowledge of desi culture, and she correcting my pronunciation of the English words I had read but never heard in smalltown north India. So when conversations in Christ College's hip food courts drifted to Pink Floyd or Sylvia Plath, as they often did, Hyder-in her sweatshirt, jeans and colourful Converse shoes-was way more at home than I would ever be.

In the scale of conservative-to-modern that I had been trained to rank women on. I had not slotted Hyder as the "purdah type". Neither had her family, it turned out. When she went back to Saudi Arabia for the semester break and told one of the elders about her decision to wear the hijab in public, their first response was: "Are you trying to teach religion to us?"

India's popular culture has constantly caricatured the burga as a garment of oppression or ridicule. If a Muslim woman dons it, she is oppressed. If a non-Muslim hero wears it on screen (probably to disguise himself), it is funny. But what is our imagination of the hijab? In the 10 years since I lived with Sanaa, I crossed paths with several young women who took to the headscarf. These women grew up wearing Western attire, were urban, educated, had successful careers, and did not fit into popular stereotypes of the "oppressed Muslim woman". No one else in their families wore the hijab.

"Where I come from, where I grew up, the friends I had—it wasn't considered okay to wear it. It was like taking a step | which had been okay with following relibackward," says Tasneem Pocketwala, a 26-year-old writer from Mumbai. Wear- upbringing had shaped them to.



ing jeans was second nature till she took to the rida (a kind of hijab that members of the Bohri community wear) after she finished her bachelor's at St Xavier's, Mumbai. "Even though I grew up in a religious family, the understanding was that it didn't have to translate to our clothes."

For Asma Chandragiri, a 24-year-old who converted from Hinduism to Islam and married a Muslim while studying psychology in Delhi's Ambedkar University. the issue was even more complicated. It meant upsetting her family, which had not come to terms with her becoming a Muslim. "I would walk out of my home and once I would enter the bus, I would clumsily wrap the shawl around myself."

So what made these women take to the

In that Bengaluru apartment, while Hyder and I were seemingly going in opposite directions-she towards greater religiosity and me away from it—the processes enabling our respective journeys were similar; being away from our families for the first time, having the time to read and think for ourselves, and studying a humanities course that encouraged us to worry about the world and our place in it. All this, and good internet connection.

Several women I interviewed for this  $article\,said\,they\,took\,up\,the\,hijab\,because$ they wanted to inhabit Islam and the teachings of the Quran "fully". This was distinct from their parents' generation, gion to the extent that their social

The journeys of these women reveal a personal and textual relationship with religion, made possible by education, access to information, and a certain level of empowerment or privilege enabling choices. Pocketwala found encouragement in a YouTube community of immigrants in the West talking about #MyHijabStory.

Safina Khan Soudagar, a writer from Goa, was studying in St Xavier's Mapusa when she was gifted a translated Quran by a friend. She immersed herself in it, recognizing that she had only read it in Arabic without understanding it. There was no one day when she decided to "take to" the nijab. It was an organic, visceral process.

"I always loved scarves. Even for college, one probably hung on my bag tied in a knot. Because of pollution, when I used to travel on a bike to college, I used to put

In a world that is intrinsically patriarchal, the female body has been pierced by the male gaze to such an extent that it is impossible to retrieve its pre-objectified self

a scarf around me. Eventually, I stopped had to work extra hard to get my point taking it off right after I got off the vehicle. So till my class I would keep the scarftied on. And then, very gradually, I started accepting the covering. And one day, I didn't take off my scarf in class." When I met her at a café in Panaji a few months ago, she told me she had felt much more confident since because "I know that people are going to look at my work, they won't look at my outer appearance. It empowers you to do whatever you want. With the hijab, everything is possible."

Chandragiri's initial struggle was with how to look good in a hijab, "Earlier, I used to wear the skimpiest of clothes. But the more I learnt about the reasons for the hijab and why we cover ourselves, I realized it's to take this pressure off women."

Being Dalit, Chandragiri had gone to the university named after B.R. Ambedkar, hoping for an ideal liberal space, but the lack of awareness about caste disappointed her. Disillusioned, she found solace in Ambedkarite groups initially but moved on to find promise of social justice in ideas in the Quran.

In a world where women are forced to constantly worry about how to hold their bodies—what to wear, how attractive to look-so that it doesn't come in the way of how people perceive their worth, the hijab can be both a godsend and, sometimes, an extra hurdle.

A few years before she took to it, Chandragiri thought the women who wore the hijab were stupid. "I never realized that it was a bias I had until it happened to me. I | whole thing." Soudagar said men from dif-

across because of the assumption that people who wear the hijab are not thinking for themselves. Because they don't fit into the standard of what liberated women should look like according to Western standards. Because, you know, a strong woman is supposed to be one who doesn't care about anything."

Soudagar has had to pay the price for being a hijabi. In December, she was due to appear for the National Eligibility Test (NET), an entrance exam for college- and university-level lectureship. She was in the queue leading up to the examination hall when a male official asked her to take off her headscarf. Shocked, she tried to argue with the officials at the venue that she had given the same exam twice in her hijab, while a long queue full of people behind her stared on.

When she asked why, she was told they needed to see her ears because it was a computerized exam. When she offered to retie the hijab in a washroom so her ears were visible, she was told she would have to sit without the scarf for the entire exam anyway. Humiliated and flustered, she walked out. Standing outside, she checked the NET website for rules regarding covering the head and found none. A week later, she moved the Goa Human Rights Commission for violation of the right to religion. The case is yet to be heard.

"Why didn't you take it off?" men commented on her social media post about the incident, "Anyway you aren't wearing the

ferent religions, and even Muslim men from other countries, slut-shamed her "How can you do that, right? I put on the scarf because I respect my modesty. I respect my religion," she explains, exasperated. "But you cannot decide someone else's hijab, somebody's pace of religion with their lord. You don't have the right.

While Hyder's immediate family came around to accepting her hijab soon enough, relatives in Aligarh still find it hard to digest, with comments like "Look, the dog is barking at you because of your hijab!" Hyder shrugs, "I am doing this to please God, not people."

Regardless of what hijabi women say, however, they are often asked if they are oppressed: "Even if it is choice, isn't it inherently patriarchal?

In a world that is intrinsically patriarchal, the female body has been pierced by the male gaze to such an extent that it is impossible to retrieve its pre-objectified

I, like many other feminist women I know, tried to reclaim my body by freeing my skin of (some) cloth, hoping that men would get used to it eventually. We take loud pride in our liberation. But we make sure we hide ourselves and take cover in shrugs and stoles when we are not feeling as safe

We Instagram our body hair but also wax, we go on diets, we marry, cook for our fathers, we talk about unrealistic beauty standards and use make-up. Why, then, is the question of oppression reserved only for women who choose to wear a scarf?

Pocketwala says she felt the most liberated when she was able to choose to cover herself

In a deeply sexist world, there can't be anything inherently feminist or oppressive about letting men see our bodies, just like there isn't anything inherently feminist or oppressive in deciding to cover ourselves.

As I write this, women in Iran are being sentenced for protesting against the hijab-in March, a human rights activist got 38 years and 148 lashes-and France's Muslim women await the next "secular' law that will decide how they should carry their bodies. So the stories of Indian women who chose to take on the hijah cannot answer every question about choice and oppression in the man's world that we live in.

What these women's stories can show, however, is that while religiosity is often conflated with conformism, it could be rebellion as well; it shows religious practice can go against the norms and expectations of the society people grow up in.

Mostly, however, the stories of Soudagar, Chandragiri, Pocketwala and Hyder should show us that young Muslim women are quite capable of thinking for



#### Times of India, New Delhi Saturday, 11th May 2019; Page: 6

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# 22-year-old attacked with acid critical

TIMES NEWS NETWORK

New Delhi: The condition of the 22-year-old woman, who was allegedly attacked with acid by her two brothers and later dumped in Kot village in Greater Noida's Dadri, is serious. She has received burns in the face and neck region, doctors at Safdarjung hospital said.

There was no one from the family at the hospital.

The woman in her statement alleged that her brothers had taken her on a drive on Thursday from their village to Noida and attacked her with acid

Police said the woman belongs to Gulawati village in Bulandshahr district of UP and lives with her parents.

Neeraj Malik, SHO, Dadri police station, said the woman in her primary statement had alleged that her two brothers had taken her on a drive on Thursday noon from their village to Noida. "Midway, the accused brothers pushed her out of the car and threw acid on her face," he added. Police were alerted by a passerby who spotted the woman on the road with her face burnt.



Saturday, 11th May 2019; Page: 7

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## बिहार से लड़की का अपहरण कर सूरत में किया दुष्कर्म, दो गिरफ्तार

सूरत | बिहार में रहने वाली 15 साल की लड़की को एक शादी शुदा युवक ने अपने प्रेम जाल में फंसकर उसे बिहार से अपहरण करके सूरत लेकर आया। लड़की के संबंधियों को उसके सूरत में होने का पता चला। इसके आधार पर लड़की के दूर के मामा ने पांडे सरा इलाके में खोजबीन की थी और लड़की सफर आलम के पास मिली। लड़की का मामा उसे अपने घर ले गया। गुरुवार को लड़की का नाना सूरत आया और दो आरोपियों के खिलाफ पांडे सरा पुलिस स्टेशन में शिकायत दर्ज करवाई और पुलिस ने दोनों आरोपियों को गिरफ्तार कर लिया।



Saturday, 11th May 2019; Page: 9

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## झारखंड के भुरकुंडा में टीकाकरण के बाद बच्ची की मौत

भरकुंडा | चीप हाउस पंचायत के आंगनबाड़ी केंद्र में बुखार होने के बावजूद एएनएम लीला कुमारी ने पांच माह की बच्ची सुष्टि को पेंटा वैलेंट वैक्सीन दे दी, जिससे उसकी मौत हो गई। ये आरोप रीवर साइड इमलीगांछ पंचायत के नायकटोला निवासी बच्ची के पिता अमित नायक ने लगाया है। इस मामले को लेकर लोगों में आक्रोश है। पंसस बलजीत सिंह ने कहा कि एएनएम ने लापरवाही की है। इसलिए उस पर कानूनी कार्रवाई होनी चाहिए। मामले को गंभीरता से लेते हुए बीडीओ शीलवंत भट्ट ने कहा कि सीडीपीओ ने मामले की जांच के लिए टीम बनाई है। इधर, एएनएम लीला ने कहा कि बच्ची की मां ने बुखार नहीं होने की बात कही, तब उसने टीका लगाया। पेंटा वैलेंट में पांच तरह की वैक्सीन मिली होती है, जो बच्चों को कई प्रकार की बीमारियों से लड़ने से बचाती है। इस मामले में पूछे जाने पर क्षेत्रीय चिकित्सा पदाधिकारी डॉ अरविंद कुमार ने बताया कि बच्ची को जब गिद्दी अस्पताल लाया गया था, उससे 15-20 मिनट पहले ही बच्ची की मौत हो चुकी थी।



Saturday, 11th May 2019; Page: 11

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# धर में अकेली किशोरी को धमका कर दुष्कर्म भाषा में घर में अकेली किशोरी के साथ

ज्वालियर | मुरार थाना क्षेत्र के स्याऊपुरा में घर में अकेली किशोरी के साथ उसके दोस्त ने जान से मारने की धमकी देकर दुष्कृत्य कर दिया। घटना 20 दिन पुरानी है। विगत दिवस युवक किशोरी के घर में अकेली होने का पता चलते ही फिर उसके घर पहुंचा और दुष्कृत्य की कोशिश की।



Saturday, 11th May 2019; Page: 11

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## 🤏 कलेक्टर बोले- भाजपाइयों ने किया अमर्यादित बर्ताव

जयपुर | थानागाजी गैंगरेप मामले को लेकर भाजपा पदाधिकारियों एवं कलेक्टर के बीच उपजा विवाद चुनाव आयोग तक पहुंच गया है। भाजपा ने कलेक्टर पर कांग्रेस पार्टी के एजेंट की तरह काम करने का आरोप लगाया था। वहीं, अब कलेक्टर ने भाजपा नेताओं पर आचार संहिता के उल्लंघन का आरोप लगाते हुए इसकी शिकायत पुलिस कमिश्नर से की है। दरअसल, भाजपा नेता एवं केंद्रीय मंत्री राज्यवर्द्धन सिंह, प्रदेश अध्यक्ष मदन लाल सैनी, पूर्व अध्यक्ष अशोक परनामी, उपनेता प्रतिपक्ष राजेंद्र राठौड़, विधायक नरपत सिंह राजवी, सुरेन्द्र पारीक सिंहत भाजपा कार्यकर्ता कलेक्टर को ज्ञापन देने पहुंचे थे। इस दौरान कलेक्टर वहां मौजूद नहीं थे। भाजपा नेताओं ने ज्ञापन उनकी कुर्सी पर रख दिया। इसके चलते काफी देर तक वहां हंगामा भी होता रहा। कलेक्टर का आरोप है कि भाजपा पदाधिकारियों ने अतिरिक्त जिला कलक्टर प्रथम जयपुर इकबाल खान को ज्ञापन देने से पहले नारेबाजी की। वहीं, अशोभनीय आचरण एवं अमर्यादित भाषा का प्रयोग किया।



Saturday, 11th May 2019; Page: 11

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# थाने में एफआईआर नहीं कर रहे तो सीधे एसपी करेंगे दर्ज, थानेदार पर कार्रवाई: सीएम गहलोत

नया पद सृजित किया जाएगा, अलवर दुष्कर्म मामले को ऑफिसर स्कीम में शामिल कर जल्द दिलाएंगे न्याय

## अलवर दुष्कर्म मामला

भास्कर न्यूज | जयपर

अलवर के थानागाजी में पति के सामने पत्नी से गैंग रेप और उसका वीडियो वायरल करने की घटना के



बाद मुख्यमंत्री अशोक गहलोत कदम किया

शुक्रवार को कहा कि राज्य में महिला अत्याचार की घटनाओं की मॉनीटरिंग के लिए हर जिले यह सिर्फ महिलाओं के अपहरण, ने यह भी फैसला किया है कि

थाने के अंदर अगर कोई थानेदार एफआईआर दर्ज नहीं करेगा तो एसपी ऑफिस में ऐसी व्यवस्था की जाएगी कि उसकी एफआईआर दर्ज हो। फिर उसकी मॉनीटरिंग होगी कि थाने में एफआईआर दर्ज क्यों नहीं की गई। मुकदमा दर्ज न करने पर थानेदार के खिलाफ कार्यवाही होगी। शुक्रवार को दिल्ली से वापस आने के बाद जयपुर एयरपोर्ट पर मुख्यमंत्री ने मीडिया से बातचीत के दौरान यह घोषणाएं कीं। गहलोत ने कहा कि अलवर दुष्कर्म मामले को केस ऑफिसर स्कीम में ट्रांसफर किया जाएगा। इसके तहत पूरी तरह प्रॉसिक्यूशन की मॉनीटरिंग होगी। उन्होंने कहा कि जिस में सीओ लेवल का एक अफसर तरह से एससी-एसटी के लिए अलग से तैनात होगा। इसके लिए नोडल ऑफिस एससी-एसटी पर नया पद सुजित किया जाएगा। अत्याचार के केस पूरी मॉनिटरिंग करता है, उसी तरह से हर जिले दुष्कर्म, गैंगरेप सहित अन्य मामलों में सीओ लेवल का ऑफिसर की मॉनीटरिंग करेगा। सरकार महिलाओं के अत्याचार को रोकने के लिए तैनात किया जाएगा।

### गुनहगारों को तय समय में कड़ी सजा दिलाएंगे

थानागाजी की घटना को दुखद बताते हुए गहलोत ने कहा कि सभी आरोपी पकड़े जा चुके हैं। हम एक तय समयसीमा में अपराधियों को सख्त सजा दिलाएंगे, ताकि दोबारा इस तरह की कोई वारदात नहीं हो। इस केस को हम प्रायरिटी पर ले रहे हैं, किमश्नर की इंक्वायरी बिठा दी गई है। कहां-कहां चूक हुई है इसकी इंक्वायरी होगी। इसके आधार पर कार्यवाही करेंगे। उन्होंने कहा कि गवर्नमेंट ऑफ इंडिया का भी कमीशन आ रहा है। कांग्रेस राहुल गांधी ने नितिन राउत को भेजा है। वे एआईसीसी के एससी डिपार्टमेंट के हैड हैं। वे पीडित परिवार से बातचीत करेंगे।



Saturday, 11th May 2019; Page: 17

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## असम में सांप्रदायिक झड़प के बाद कर्फ्यू, सेना बुलानी पड़ी

हैलाकंदी | असम के हैलाकंदी में शुक्रवार को सांप्रदायिक झड़प के बाद अनिश्चित कालीन कपर्यू लगा दिया गया। उपायुक्त कीर्ति जल्ली के मुताबिक झड़प में 15 लोग घायल हो गए। सेना को भी बुलाया गया है। एक समूह ने काली बाड़ी स्थित एक मस्जिद के सामने रोड पर नमाज पढ़ने का फैसला किया। अन्य समुदाय के लोगों ने इसका विरोध किया।



#### Navbharat Times, Delhi

Saturday, 11th May 2019; Page: 2

Width: 16.34 cms; Height: 39.47 cms; a3; ID: 33.2019-05-11.27

# दबंगों के डर से दलित परिवार

प्रमुख संवाददाता, बुराड़ी

करीब डेढ़ महीने बाद एक दलित पीड़ित परिवार की शिकायत पर बुराड़ी थाने में दबंग आरोपियों के खिलाफ केस दर्ज हो सका। क्योंकि दंबगों ने न सिर्फ अछूत कहा बल्कि जाति सूचक शब्दों का इस्तेमाल करते हुए दंपति को बुरी तरह पीटा था। पीड़ित दलित परिवार का कसूर सिर्फ इतना था कि वह हैंडपंप के दबंगों ने उसे रोक दिया। आरोपियों के हमले में पत्नी की उंगली टूट गई थी जबिक पति का सिर फट गया था। कदर डर गया कि मामले की पुलिस को इत्तला दी।

पुलिस ने बजाय उनकी सुनने के हमलावरों परिवार पर किया की तरफदारी की। था हमला पीडित परिवार का दावा है कि इंसाफ के लिए दर दर भटके। दबंगों ने पुलिस से धमकी दी। आखिरकार एससी-एसटी कमीशन के दखल पर अब 42 दिन बाद बुराड़ी थाने की पुलिस ने आरोपियों के खिलाफ मारपीट, जान से मारने की धमकी देने समेत अन्य धाराओं में

आरोप है कि कि

आरोप है कि 28 मार्च को उनका बेटा गली में पानी भरने के लिए जा रहा था। उसी दौरान आरोपियों ने उसे पानी भरने से रोक दिया। बच्चे ने जब मां को बताया तो आरोपियों ने महिला और उसके पति पर हमला कर दिया। महिला के हाथ पर व पति के सिर पर रॉड

मामला दर्ज किया है।

#### अब हुआ एक्शन

एससी-एसटी कमीशन के दखल पर अब 42 दिन बाद बुराड़ी थाने की पुलिस ने आरोपियों के खिलाफ दर्ज हुआ केस

मारी। परिवार का आरोप है कि पुलिस को फोन करने के बाद पुलिस ने उनकी से पानी भरने पहुंचा और सवर्ण जाति एक नहीं सुनी। इसके बाद करीब एक सप्ताह पहले यहां से मकान खाली करके इलाके के संडे मार्किट में किराए पर घर लिया है। महिला का आरोप है इस हमले में पीड़ित दलित परिवार इस कि ये सभी लोग इनके परिवार के लिए

जातिसूचक शब्दों का इस्तेमाल हैडपप कर डराते धमकाते हैं। से पानी उनको हैंडपंप से पानी भी नहीं भरने दिया जाता है। लेने पर दलित पुलिस अफसरों का कहना है कि मामले में पीडितों व चश्मदीदों के बयान, मेडिकल रिपोर्ट समेत

सभी पहलुओं पर जांच की जा रही शिकायत करने पर जान से मारने की है। दरअसल, पीड़ित परिवार ए-ब्लॉक, वेस्ट कमल विहार, बुराड़ी में रहता है। परिवार में पति व तीन बच्चे हैं। महिला ने बयान दिया है कि पति मजदूरी करता है। अपना मकान है। इनके पड़ोस में पिंटू यादव, पन्ना लाल, चंदू यादव व अन्य लोग रहते हैं। पीडित दलित का आरोप है कि 2016 में अपना मकान बनाया था। 2017 में शिफ्ट किया। आसपड़ोस सवर्ण बाहुल्य इलाका है। इससे पहले भी कई बार छोटी छोटी बातों पर झगड़ा व मारपीट कर चुके हैं। आरोप है कि मकान खाली करके कहीं और चले जाने को कहते हैं।



Saturday, 11th May 2019; Page: 12

Width: 9.26 cms; Height: 18.88 cms; a4; ID: 33.2019-05-11.85

## अलवर गैंगरेप पर भीम आर्मी का प्रदर्शन, जांच टीम गठित

■ आईएएनएस, जयपुर: राजस्थान के अलवर में पित के सामने ही दिलत मिहला से गैंगरेप की भयावह वारदात के बाद विरोध प्रदर्शन का सिलिसला जारी है। शुक्रवार को राजधानी जयपुर में भीम आर्मी ने घटना के विरोध में प्रदर्शन किया। भीम आर्मी के मुखिया चंद्रशेखर की अगुआई

चंद्रशेखर की अगुआई में कार्यकर्ता सड़क पर उत्तर आए में बड़ी संख्या में आए कार्यकर्ता सड़क पर उतर आए। उधर, राज्य सरकार ने इस मामले में जयपुर संभागीय आयुक्त के.सी. वर्मा को जांच अधिकारी नियुक्त किया है। विभाग

के उपसचिव रिव शर्मा द्वारा हस्ताक्षरित आदेश के अनुसार वर्मा को 10 दिनों के अंदर अंतिम रपट गृह विभाग को सौंपनी होगी। आदेश के अनुसार, रपट में मामले से संबंधित पुलिस अधिकारियों द्वारा की गई लापरवाही पर भी गौर किया जाएगा।



#### Navbharat Times, Delhi Saturday, 11th May 2019; Page: 13

Width: 16.56 cms; Height: 28.23 cms; a3; ID: 33.2019-05-11.101

# रेप पीड़िता और आरोपी ने कर ली शादी, हाई कोर्ट ने रद्द की एफआईआर

मुकदमा जारी

रखने का कोई

मतलब नहीं

■ भाषा, मुंबई

बॉम्बे हाई कोर्ट ने बलात्कार के एक मामले में पीड़िता की अपील पर प्राथमिकी रद्द कर दी है। दरअसल, पीड़िता का कहना है कि उसने और रेप के आरोपी ने शादी कर ली है और वे खुशी-खुशी एक साथ रह रहे हैं। पीड़िता

के मुताबिक, घरवालों के समझाने-बुझाने के बाद दोनों ने आपसी सहमति से शादी भी कर ली है।

न्यायमूर्ति रंजीत मोरे और न्यायमूर्ति भारती डांगरे की पीठ ने पिछले महीने पारित एक आदेश

में पिछले साल एक महिला द्वारा दर्ज कराई प्राथमिकी रद्द कर दी। महिला ने मुंबई के एक पुलिस थाने में एक व्यक्ति के खिलाफ आईपीसी की धारा 376 और धारा 420 के तहत क्रमशः बलात्कार और धोखाधड़ी के आरोप लगाए थे।

पिछले महीने दंपति ने अदालत का रुख करते हुए कहा कि बलात्कार सहमति से रिश्ते में थे और महिला का कोई मतलब नहीं होगा।



ने व्यक्ति के खिलाफ तब प्राथमिकी दर्ज कराई जब उसने उससे शादी करने से इनकार कर दिया। उन्होंने अदालत को

बताया कि उनके परिवार के सदस्यों और शुभचिंतकों ने उन्हें समझाया-बुझाया और आपसी सहमित से विवाद हल कराया। इस साल जनवरी में दोनों ने शादी कर ली।

पीड़िता ने अदालत में कहा कि वह और आरोपी खुशी-खुशी एक साथ रह रहे हैं। मौजूदा परिस्थितियों में पीठ ने की कथित घटना के समय वे परस्पर कहा कि आरोपी पर मुकदमा जारी रखने



Hindu, The, Delhi

Saturday, 11th May 2019; Page: 3

Width: 18.44 cms; Height: 13.58 cms; a4r; ID: 32.2019-05-11.18

# Alwar gang rape: SC/ST panel for FIR against 'negligent' cops

#### PRESS TRUST OF INDIA

ALWAR

National SC/ST Commission Vice Chairman L. Murgan on Friday recommended that an FIR be registered against police officers whose alleged negligence led to delay in action in the Alwar gang-rape case.

Mr. Murgan along with Rajasthan Chief Secretary D.B. Gupta and DGP Kapil Garg held a meeting in Alwar to review the progress in the case.

"I have asked that negligent police officers should be booked under Section 4 of SC/ST Act, charge sheet should be filed within 15 days and the case should be monitored on a daily basis," Mr. Murugan told reporters after the meeting.



#### Times of India, New Delhi Saturday, 11th May 2019; Page: 1

Width: 33.41 cms; Height: 38.54 cms; a3; ID: 34.2019-05-11.7

# Dalit women labourers in Punjab battle sex abuse

IP Singh, Neel Kamal & Manish Sirhindi

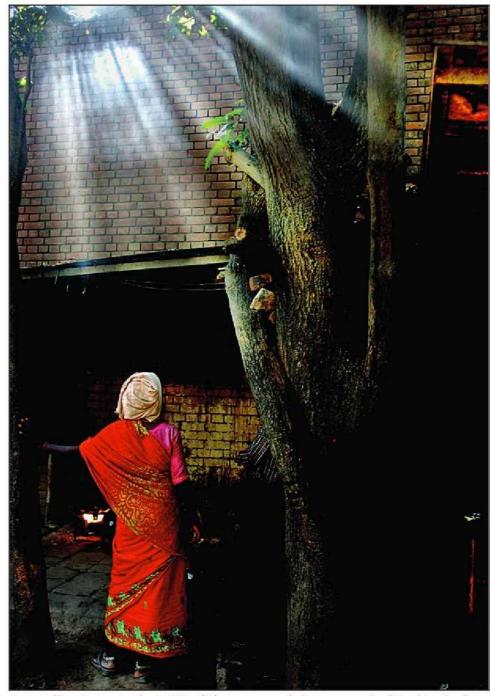
Chandigarh: In the wide expanse of a green field, Shabbo is busy digging up potatoes and gathering them in a sack. At the end of seven days she will get Rs 1000 for the work. Then she will start looking for employment all over again.

Illiterate and still in her early teens, Shabbo doesn't even know how old she is. Asked about her age, she blushes and looks to her mother, Dheero, for an answer. The older woman, a widow, isn't sure either. Her guess is that Shabbo, from Sarang Dev village in Amritsar, should be about 14.

Uneducated and dirt poor, thousands of women labourers are employed in farms across Punjab. But the lush green fields that provide sustenance to a substantial population of the country hide tales of exploitation, sexual and otherwise, discussed only behind closed doors.

An overwhelming 92% of the women are Dalits and are often forced to work under exploitative conditions, say researchers from Punjabi University, a top state varsity in Patiala. According to some estimates, there are in all about 15 lakh agricultural labourers in Punjab.

Professor Gian Singh, expert on rural and agriculture economics, and his team collected primary data from 1,017 households across 12 districts of Punjab. Their



According to a study, 70% of the women labourers admitted to facing sexual exploitation. In Punjab, 92% of the women labourers are Dalits

study, released in April 2019, found that 70% of the women admitted to facing sexual exploitation but had kept quiet about it. Many were victims of caste discrimination.

Compounding the situation is their social and financial condition. Almost all of them in debt, most are too scared to protest as they fear losing precious days of wages, even if the money is often below what can be considered minimum.

"We have to face various types of abuse and often sexual advances. If we speak up, who will hire us?" Rajbir Kaur from Khunde Halal village in Muktsar district said.

According to Gian Singh,

an average rural woman labourer in Punjab earns Rs 77,198 annually. The amount is too low to meet even basic needs and ends up pushing the families into deep debt.

Singh added that usually the amount of loan taken is not too high but moneylenders charge steep interest rates, making it difficult for borrowers to repay. He said that 93.71% of women labourers who were part of the study were reeling under debt and the average amount was Rs 53,916 per household. A little over 81% of the loans had been taken from non-institutional (local) lenders.

About 90% of the study respondents were not aware that they were entitled to standard working hours and minimum wages. Over 36% of them were not paid equal wages compared with men.

"Work starts at 8am and there are no breaks until lunch. Most of us try to finish as much as possible since we are paid to complete a certain task and not on a per day basis," said Dheero.

The debts have grown in the last decade as agriculture becomes highly mechanised, eating into the odd jobs that employed the women workforce. Economic deprivation due to lower employment rates has had another fallout. The families now migrate to wherever they can find jobs, which keeps children from getting an education. Dheero said that both Shabbo and her son Nanak have never been to school.



#### Times of India, New Delhi

Saturday, 11th May 2019; Page: 1

Width: 7.96 cms; Height: 13.70 cms; a4; ID: 34.2019-05-11.15

## Gang rape in Sikar, 3rd case in Raj in 15 days

A married woman was allegedly gang-raped by two men at her Fatehpur home in Rajasthan's Sikar last Tuesday night. After the survivor lodged a complaint on Thursday, the two rape accused and their aide were held. This is the third gang-rape in the state in a fortnight. In her complaint, the survivor alleged the two rape accused were employed by her family for renovation work at her home.



Saturday, 11th May 2019; Page: 7

Width: 24.30 cms; Height: 13.21 cms; a4r; ID: 29.2019-05-11.33

# गुजरातः मुस्लिम महिला का शव हिंदू महिला के परिवार को सौंपा

### कब्र से निकाल कर मुस्लिम परिवार को सौंपा गया शव

दिव्य भारकर नेटवर्क अहमदाबाद

हॉस्पीटल में नवजात बच्चों के बदल जाने की घटनाएं सामने आती हैं लेकिन यहां मुर्दा घर से शव बदलने की सनसनीखेज घटना सामने आई है। मामला अहमदाबाद मनपा संचालित वीएस हॉस्पीटल का है। जहां से कर्नाटक की नसरीनबानू सैयद आमिर का शव बावला-अहमदाबाद की मित्तल जाधव के परिवार को दे दिया गया। जाधव परिवार ने भी शव को बेटी का शव मान कर अंतिम क्रिया के तहत दफन कर दिया। इधर मुस्लिम महिला के परिजनों द्वारा शव न मिलने पर ये पूरी गफलत सामने आई । इस पर नसरीन बापू के शव को कब्र से निकाल कर उसके परिवार के सुपुर्द किया गया। मित्तल के परिवार ने कोल्डरूम से शव को लिए उसकी अंतिम क्रिया शनिवार को की जाएगी। नसरीनबानू की प्रसव पीड़ा के दौरान मौत हो गई थी। उसका पति कर्नाटक से आने वाला था इसलिए परिवार ने शव को कोल्डरूम

में रखवाया था। दूसरी ओर, बावला में एकतरफा प्रेम करने वाले युवक मित्तल पर धारदार हथियार से हमला कर दिया था। वीएस में इलाज के दौरान मित्तल की मौत हो गई।

### सर्वेंट-पुलिस और शव ले जाने वालों की भूलः अधीक्षक

हॉस्पीटल अधीक्षक डॉ. मनीष पटेल का कहना है कि- कोल्टरूम से पार्थिव देह देने में सर्वेंट ने भूल की। शव ले जाने वाले परिजनों और पुलिस की भी इतनी ही भूल है। विभागीय जांच कर कार्रवाई की जाएगी।



# Cab driver held for molesting passenger

Sidharth.Bhardwaj@timesgroup.com

**New Delhi:** A week after a woman was allegedly molested by her cab driver in Dwarka, the accused was arrested.

DCP (Dwarka) Anto Alphonse said that the accused, Ahsan (26), has been sent to 14-day judicial custody. The incident, which allegedly happened on Saturday evening, was reported on Tuesday, when the woman went to police. Based on her statement, a molestation case was registered.

In her statement, the 27-year-old woman told cops that she had gone to Dwarka sector-12 for work and booked an Uber cab to return home in the evening. The driver who came was different from the person whose credentials were registered with the company. The woman, however, took the cab and sat on the rear seat.

After some time, the driver allegedly told her to come on the front seat as the pressure in the rear tyre was low. The woman agreed and sat next to the driver's seat. The woman told cops that later, the driver, while being on call with someone started abusing and threatening that person. During this, he allegedly touched the woman inappropriately. When the woman resisted, he initially feigned ignorance and said that he touched her by mistake. However, he again touched the woman inappropriately and when she threatened to tell police about it, the man stopped the cab at a desolated stretch in Dwarka.

He then forced the woman to get down from the car and sped away.

The woman told cops that she also tried contacting the customer support system of the cab aggregator during the ride, but instead of helping her, the officials allegedly told the driver to end the ride there itself and ask the woman to get down from the car.

After noting down the details of the cab, police teams checked the GPS location of the cab. The cops then went to the driver who was registered with the company. However, it was found that he had given his cab to his cousin Ahsan, who is from Sohna, Gurgaon. Police tracked the movements of Ahsan and nabbed him on Friday.

Uber spokesperson, when contacted, confirmed the incident and said that they are working with the authorities in the investigation. "What's been described is unacceptable and has no place on the app. We are already working with law enforcement officials to fully support their investigation and the driver's access to the app has been removed," the company's spokesperson said.



#### Times of India, New Delhi

Saturday, 11th May 2019; Page: 13

Width: 8.74 cms; Height: 21.67 cms; a4; ID: 34.2019-05-11.62

# 1 killed, 16 hurt in Assam town, curfew clamped

Silchar: An arsonist was killed in police firing after communal clashes erupted in Assam's Hailakandi town on Friday, which also left 16 people, including three policemen, injured. The administration has imposed an indefinite curfew in the region.

Sources said Friday prayers were organised near the Puran Masjid at Srikishan Sarada Road resulting in traffic congestion. Trouble began when some people started pelting stones on those who attended the prayers.

Vehicles were torched and 16 shops were vandalised, said police. Cops opened fire to contain the violence in which one Jamiruddin Tapadar (28) got wounded and later succumbed.

District magistrate Keerthi Jalli issued an indefinite curfew and extended it to the entire district till May 12.

BB Goswami TNN



#### Morning Standard, New Delhi

Saturday, 11th May 2019; Page: 7

Width: 8.50 cms; Height: 11.26 cms; a4; ID: 36.2019-05-11.43

## BJP NOMINEE BOOKED FOR 'MOLESTATION'

BJP's Diamond Harbour candidate Nilanjan Roy has been booked under the POCSO Act after being alleged to have molested a minor girl inside a house at Falta in West Bengal, police said on Friday. Sources in the West Bengal Commission for Protection of Child Rights said it received a complaint from the alleged victim. It asked the state chief electoral officer Friday to take necessary action against Roy within 24 hours and the police to arrest the BJP nominee under the POCSO Act.

#### Times of India, New Delhi Saturday, 11th May 2019; Page: 20

Width: 45.74 cms; Height: 31.68 cms; a3r; ID: 34.2019-05-11.131

# Kashmir and Balochistan are a study in contrasts – separatism in the first is fuelled by Islamism while the second is a victim of it

#### **Carl Clemens**



If there ever was a contrast in ideology and circumstance fit to be highlighted, it would be Baloch and Kashmiri separatism. From time

to time, one hears talking heads on Indian TV juxtapose the Baloch independence struggle with Kashmiri separatism in the clumsiest way possible – by suggesting that Pakistan has no right to talk of anti-terrorism operations in Jammu & Kashmir while it conducts counterinsurgency operations with far greater brutality in its own restive province. Or that India could support the Baloch struggle as payback for Pakistani-sponsored terrorism in J&K. To say that this is a false equivalence would be an understatement.

First, consider that separatism in J&K is a case of Islamic radicalisation and an invidious exploitation of multicultural democracy. Islamists in Kashmir have ethnically cleansed non-Muslim Kashmiri sons of the soil from their ancestral homesteads, making them refugees in their own country. On the other hand, the Baloch struggle for independence is led by secular and moderate Muslims against exploitation and colonisation, who also resist the injection of radical Islam into their youth by Pakistani government and army backed terrorist organisations.

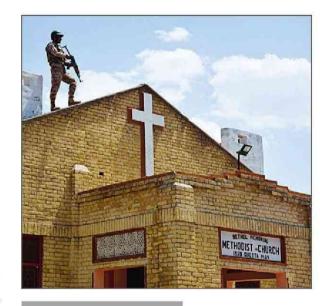
Baloch culture forms a part of the rich tapestry of the Indian subcontinent. Their historical homeland, Balochistan, sits at the junction of three cultural spheres—the Indian subcontinent to the

east, Persia to the west, and the Arab Gulf countries that are just across the waters from this province's idyllic coastline. Their ideological and cultural currents draw upon this innate diversity.

Second, Indian Kashmir is a state that receives much greater central government aid per capita than any other state in the country, and the standard of living is hugely subsidised. Between 1961 and 2011, J&K's literacy increased from 13% to 69%. On the other hand, Balochistan witnesses the ruthless economic exploitation of its rich natural resources, keeping the impoverished local populace in a state of dire deprivation. In 2017, Unicef declared that half of all children in Balochistan suffer from effects of malnutrition, while infant and mother mortality remain unmatched by any other Pakistani province.

Those Baloch youth who educate themselves and articulate their identity or complain of injustice are the prime targets of extrajudicial 'disappearances' and assassinations by the Pakistan army and frontier corps. Deliberate targeting of the Baloch intellectual class has been noted in all human rights reports from that region. Thus, the local population is kept impoverished and uneducated, and the youth routinely culled. This is exactly what Pakistan did in Bangladesh in 1971.

Third, Kashmir is a province where there is no suppression of local culture, religion or language by the Indian state. On the contrary, it is the Islamists who have radically Islamised the culture at the direct expense of native historical culture and religion both Hindu and Sufi. Kashmiri Islamists also actively



#### Baloch National Movement spokesperson Nabi Bakhsh compares the colonisation of his land with the plight of Native Americans

suppress the rise of Kashmiri Muslim women to positions of power, education or the performing arts, ruthlessly enforcing the veil. The internet is used as a means of intimidating and bullying Muslim Kashmiri public figures who do not toe their line.

On the other hand, Baloch nationalists are fighting to preserve their language from forced Urduisation, and their culture from creeping religious radicalisation. Pakistani history textbooks describe the Baloch and other ethnic minorities in blatantly insulting terms. The internet has been shut down in large parts of Balochistan for years now – especially those parts that have a high

number of educated Baloch residents. This is the Pakistani government's method of suppressing communication and freedom of speech.

Fourth, Kashmiri Islamists are fighting to maintain their pampered "special status" within India – because of heavy government subsidy at the expense of the Indian taxpayer. It is this addiction to the gravy train as well as the intoxication of religious and racial supremacism that is the driving force of Kashmiri Islamist separatism in India – not negative discrimination within India, not economic exploitation, and not a lack of cultural or religious freedom. On the other hand, the Baloch struggle is a fight against all of these forms of suppression and exploitation.

It is the Pakistan army which has a parasitic relationship with the economy of Pakistan as a whole, and Balochistan in particular. In fact, unlike the Kashmiris who enjoyed complete control over their land, the Baloch are helplessly watching the usurpation of their land and are forced to migrate out of Balochistan.

Finally, separatism in J&K is a matter of concern for votaries of multiculturalism and believers in the potential strengths of civilised diversity while Baloch National Movement spokesperson Nabi Bakhsh compares the colonisation of his land with the plight of Native Americans. Drawing a false equivalence between Balochistan and Kashmir only serves to discredit the Baloch cause internationally. It sounds petty, manipulative and most of all, ignorant.

The writer is an information technology and public policy expert



Saturday, 11th May 2019; Page: 1

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# अलवर के अस्पताल में सामूहिक दुष्कर्म

जागरण संवाददाता, जयपुर: राजस्थान के अलवर जिले में 26 अप्रैल को पति के सामने दलित महिला से हुए सामूहिक दुष्कर्म का मामला अभी चर्चा में ही था कि जिले में एक और वारदात हो गई। कठूमर स्थित सरकारी अस्पताल के लेबर रूम में महिला से एंबुलेंस चालक और एक अन्य कर्मचारी ने सामूहिक दुष्कर्म किया।

वारदात सात मई की है, लेकिन महिला ने गुरुवार को मामला दर्ज कराया है। कठूमर दो सप्ताह में दूसरी वारदात, गर्भवती बहू को ले गई थी अस्पताल, एंबुलेंस चालक और एक कर्मचारी ने लेबर रूम में लुटी अस्मत

थाने के प्रभारी ने बताया कि पीड़ित ने लोकलाज के डर से अपने साथ हुई वारदात की बात दो दिन तक किसी को नहीं बताई, लेकिन थानागाजी में दिलत महिला संग हुई वारदात के आरोपितों के पकड़े जाने की बात सुनने पर उसने मामला दर्ज कराया। उसने बताया कि वह कठूमर के पास एक गांव की रहने वाली है। पांच मई को अपनी गर्भवती बहू को लेकर कठूमर सामुदायिक चिकित्सा केंद्र पहुंची थी। सात मई की रात को एंबुलेंस चालक रामनिवास गुर्जर उसे बातचीत करते हुए लेबर रूम में ले गया, जहां मुंह में कपड़ा ठूंसकर उसने और अस्पताल के एक अन्य कर्मी गिरांज ने दुष्कर्म किया। संबंधित सामग्री» पेज 20



Saturday, 11th May 2019; Page: 4

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#### सीजेआइ को क्लीन चिट का विरोध, निकाला मार्च

जासं, नई दिल्ली: सुप्रीम कोर्ट के मुख्य न्यायाधीश (सीजेआइ) रंजन गोगोई के खिलाफ यौन उत्पीड़न शिकायत में अपनाई गई जांच प्रक्रिया और क्लीन चिट दिए जाने के विरोध में मंडी हाउस में विरोध मार्च निकाला गया। मार्च में शामिल 25 महिलाओं सहित 35 लोगों को पुलिस हिरासत में लेकर मंदिर मार्ग पुलिस स्टेशन ले गई।

सीजेआइ रंजन गोगोई को सोमवार को सुप्रीम कोर्ट की इन-हाउस इंक्वायरी कमेटी से क्लीन चिट मिल गई, जिसमें सुप्रीम कोर्ट की पूर्व महिला कर्मचारी की ओर से उन पर यौन उत्पीड़न के आरोप लगाए गए थे। क्लीन चिट दिए जाने पर महिलाओं ने बैनर लेकर मंडी हाउस में विरोध प्रदर्शन किया। इससे पहले बुधवार को कनॉट प्लेस में विरोध प्रदर्शन कर रही 17 महिलाओं को हिरासत में लेकर मंदिर मार्ग पुलिस स्टेशन ले जाया गया। हालांकि, बाद में उन्हें छोड़ दिया गया।



Saturday, 11th May 2019; Page: 5

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# हिंदूराव अस्पताल में नर्सों ने की हड़ताल

जागरण संवाददाता, नई दिल्ली : दो महीने से वेतन न मिलने से नाराज उत्तरी दिल्ली नगर निगम के हिंदूराव अस्पताल में शुक्रवार को सभी नर्स पूरे दिन की हड़ताल पर चली गईं। इससे मरीजों को परेशानी का सामना करना पड़ा। नर्सिंग युनियन की मानें तो उन्हें करीब पिछले दो माह से वेतन नहीं मिला है। ऐसे में आर्थिक परेशानी का सामना करना पड़ा रहा है। युनियन की ओर से बताया गया कि वेतन के लिए कई बार कहने के बाद भी सुनवाई नहीं हुई। ऐसे में हड़ताल पर जाने का निश्चय किया गया। हड़ताल के कारण शुक्रवार को अस्पताल के वार्ड से लेकर आपातकालीन विभाग तक स्वस्थ्य सेवाएं चरमरा गईं। नर्सिंग यूनियन की सदस्य इंदू ने बताया कि

नर्सों ने कहा, वेतन नहीं मिला तो दो दिन बाद फिर करेंगे हड़ताल, रेजीडेंट डॉक्टर भी नाराज, सोमवार से जा सकते हैं हड़ताल पर

नसौं को वेतन नहीं मिलने के मामले को लेकर हमनें आयुक्त से बात की है और वेतन जल्द जारी करने के लिए कहा गया है। अवतार सिंह, महाबौर, उत्तरी दिल्ली, निगम

मरीजों की परेशानी को देखते हुए यूनियन ने हड़ताल वापस ले ली है। लेकिन अगले दो दिन में वेतन नहीं मिला तो एक बार फिर हड़ताल का रास्ता अपनाया जाएगा। रेजीडेंट डॉक्टर एसोसिएशन के अध्यक्ष डॉक्टर राहुल चौधरी ने बताया कि रेजीडेंट



डॉक्टर भी तीन महीने से वेतन न मिलने से परेशान हैं। यदि वेतन नहीं मिला तो रेजीडेंट डॉक्टर भी सोमवार से हड़ताल पर जा सकते हैं। यदि ऐसा हुआ तो मरीजों को एक बार फिर परेशानी का सामना करना पड़ सकता है।



#### Dainik Jagran, New Delhi Saturday, 11th May 2019; Page: 8

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# चलती ट्रेन में एक करोड़ के जेवर लूटे

### किया हमला, सदर बाजार स्टेशन से चलते ही हुई वारदात

जागरण संवाददाता, नई दिल्ली : जेवर खरीदने के लिए कूचा महाजनी आने वाले आभूषण कारोबारी और उनके कर्मी बदमाशों के निशाने पर हैं। एक बार फिर बदमाशों ने वारदात को अंजाम दिया है। हथियार से लैस बदमाश चलती ट्रेन में सिवान (बिहार) के आभूषण कारोबारी के कर्मी से एक करोड़ रुपये के जेवर लूट ले गए। विरोध करने पर चाकू और कट्टे के बट से हमला भी किया। इस संबंध में रेलवें पुलिस ने लूटपाट की धारा में मुकदमा दर्ज किया है। पीड़ित से पूछताछ कर आरोपितों को दबोचने का प्रयास किया जा रहा है। रेलवे के पुलिस उपायुक्त दिनेश कुमार गुप्ता ने बतायां कि मामला संदिग्ध लग रहा है। पुलिस सभी कोणों से मामले की जांच कर रही है।

लाल बाबु यादव (35) ने पुलिस को बताया कि वह सिवान के देवरिया में शिल्पी ज्वैलर्स के यहां काम करते हैं। ज्वैलर निर्भय ने उन्हें चार हजार रुपये के मासिक वेतन पर रखा है। वह महीने में करीब दो बार जेवर खरीदने के लिए पुरानी दिल्ली स्थित सर्राफा मार्केट कूचा महाजनी आते हैं। बृहस्पतिवार को उन्होंने कूचा महाजनी में अलग-अलग दुकानों से तीन किलो से ज्यादा भार के सोने के गहने खरीदे, जिनकी कीमत करीब एक करोड़ रुपये थी। कुछ जेवर उन्होंने पिट्ठू बैग में और कुछ जेवर पेट में बांधने वाले बेल्ट बैग में रखे। रात में नई दिल्ली रैलवे स्टेशन से वैशाली एक्सप्रेस से उनका बिहार का टिकट था। नई दिल्ली रेलवे स्टेशन जाने के लिए वह शाम करीब सात बजे सदर बाजार रेलवे स्टेशन से पैसेंजर ट्रेन पर सवार हुए। सदर बाजर रेलवे स्टेशन से ट्रेन चलते ही चार बदमाशों ने उन्हें घेर लिया। वे कट्टे और चाकू से लैस थे। बदमाशों ने उनका पिट्टू बैग छीनने की कोशिश की। विरोध करने पर बदमाशों ने उन पर कड़े की बट और चाकूं से हमला किया। इसके बाद वे पिट्ठू और पेट में बंधे बैग लेकर फरार हो गए।

लहुलुहान हालत में पहुंचे कूचा महाजनी: नई दिल्ली रेलवे स्टेशन पहुंचने के बाद ट्रेन से उतरकर लाल बाबू लहूलुहान हालत में कूचा महाजनी में अपने जानकार ज्वैलर के पास पहुंचे। इसके बाद कारोबारियों ने उन्हें राम मनोहर लोहिया अस्पताल में भर्ती कराया, जहां इलाज के बाद उन्हें छुट्टी दे दी गई। अस्पताल के कर्मचारियों ने पुलिस को सूचना दी। पीड़ित की बांह, पेट, कान और सिर पर चाकू और कट्टे के बट से चोट के निशान हैं।



घायल लाल बाबू यादव।

#### डर से शांत रहे यात्री

पूलिस पूछताछ में लाल बाबू ने बताया कि ट्रेन में कई यात्री थे। बदमाशों के पास हथियार थे, डर की वजह से यात्री शांत रहे। किसी ने उनका साथ नहीं दिया। बदमाशों की उम्र 27 वर्ष के आस-पास है। कूचा महाजनी से जेवर लेकर रिसवान के लिए ट्रेन पकड़ने जा रहे थे नई दिल्ली रेलवे स्टेशन, चाकू व कट्टे के बट से किया वार

#### बदमाशों पर पुख्ता कार्रवाई करने की मांग

बुलियन एंड ज्वैलर्स एसोसिएशन के अध्यक्ष योगेश सिंघल का कहना है कि कूजा महाजनी आने वाले कारोबारियों के साथ लगातार लूटपाट की घटनाएं हो रही हैं।ऐसा गिरोह सक्रिय है, जो सुनियोजित तरीके से रेकी कर वारदात को अंजाम दे रहा है। इससे व्यापारियों में डर का माहौल है। गत दिनों खुद को सीबीआइ अधिकारी बताकर बदमाशों ने जालंधर के एक कारोबारी से लूटपाट की थी। इसके बाद कारोबारी पलिस के वरिष्ठ अधिकारियों से भी मिले थे। उन्होंने मांग की कि पुलिस को बदमाशों के रैकेट को खत्म करने के लिए पुखा कार्रवाई करनी चाहिए।

**02** वैग थे पीड़ित कर्मचारी के पास, जिसमें थे आभूषण

दिया अंजाम

बदमाशों ने वारदात को

03 किलों से ज्यादा भार के थे सोने के गहने

11 अप्रैल को चांदनी चौक में जालंधर के व्यापारी को बनाया गया था निशाना



सदर बाजार रेलवे स्टेशन, जहां से ट्रेन के चलने के बाद लुटेरों ने वारदात को दिया अंजाम

10-12 लोगों ने रोहतक के एक व्यापारी को घेरकर उनके बैग से जेवर निकाल लिए थे, ठक-ठक गैंग के सदस्य थे आरोपित



आजादपुर रेलवे स्टेशन, जहां अन्य रास्ते से भी यात्री स्टेशन में प्रवेश करते हैं 🍬



Saturday, 11th May 2019; Page: 15

Width: 12.23 cms; Height: 17.34 cms; a4; ID: 44.2019-05-11.85

# चिंताजनक स्थिति

सदर बाजार रेलवे स्टेशन से नई दिल्ली रेलवे स्टेशन जाने के लिए पैसेंजर ट्रेन, में सवार हुए ज्वैलर के कर्मचारी से करीब एक करोड़ रुपये मूल्य के सोने के आभूषण की लूट का मामला चिंताजनक है। वह बिहार के सीवान से कूचा महाजनी में आभूषण लेने आया था। आभूषण लेकर बिहार लौटने के क्रम में पैसेंजर ट्रेन से नई दिल्ली रेलवे स्टेशन जाते समय कट्टे और चाकू से लैस चार बदमाशों ने उसे घेर लिया और आभूषण लूटकर फरार हो गए। यह वारदात सदर बाजार रेलवे स्टेशन में सुरक्षा की स्थिति पर गंभीर सवाल उठाती है कि आखिर हथियार लेकर बदमाश किस

तरह स्टेशन परिसर में घुस गए और ट्रेन में स्वार होने में भी सफल हो गए। उनकी जांच करने वाला या उन्हें रोकने वाला स्टेशन में कोई नहीं था। यह वारदात दर्शाती है कि सदर बाजार जैसे छोटे रेलवे स्टेशनों पर भी सुरक्षा के पुख्ता इंतजाम किए जाने जरूरी हैं।

दूसरी ओर, इस बात की भी आशंका जताई जारही है कि लुटेरे कूचा महाजनी से ही पीड़ित के पीछे लगे हुए हों। पूर्व में भी कूचा महाजनी से गहने खरीदकर लौट रहे कारोबारियों के साथ लूट की घटनाएं सामने आ चुकी हैं। यह दर्शाता है कि आपराधिक तत्व इस बाजार में घूमते रहते हैं और

विल्ली के छोटे रेलवे स्टेशनों पर भी सुरक्षा के पुख्ता इंतजाम किए जाने जरूरी हैं, जिससे कि लूटपाट की घटनाएं न हों

मौका पाकर कारोबारियों को निशाना बना लेते हैं। यह अत्यंत चिंताजनक स्थिति है। दिल्ली पुलिस और कूचा महाजनी के कारोबारियों को इस समस्या से मिलकर निपटना चाहिए। दोनों ही पक्षों को बैठकर रणनीति बनानी चाहिए, तािक भविष्य में ऐसी कोई अप्रिय घटना न होने पाए। पुलिस को इस वारदात की शीघ्रता से जांच करनी चाहिए और आरोपितों की धरपकड़ सुनिश्चित करनी चाहिए।



#### Punjab Kesari, Delhi

Saturday, 11th May 2019; Page: 9

Width: 15.66 cms; Height: 13.12 cms; a4; ID: 46.2019-05-11.89

## सेवानिवृत्त नर्स और एम्बुलेंस चालक गिरफ्तार

# 30 नवजातों को बेचने का खुलासा

चेन्नई, (भाषा): तिमलनाडु के नामक्कल जिले में बच्चे बेचने के एक गिरोह की जांच कर रही राज्य पुलिस की सीबी-सीआईडी शाखा ने शुक्रवार को कहा कि खरीददारों के साथ-साथ बिचौलियों को भी जांच के दायरे में लाया जाएगा। जांच में 30 नवजातों को बेचने का खुलासा हुआ है।सीबी-सीआईडी की यहां एक विज्ञप्ति में कहा गया, ''अभी तक हुई जांच के बाद यह सामने आया कि 24 लड़कियों समेत कुल 30 नवजातों को बेचा गया।' हालांकि, विज्ञप्ति में उस अवधि का जिक्र नहीं किया गया जिस दौरान बच्चे बेचे गए। मामले के संबंध में गिरफ्तार किए गए लोगों में एक सेवानिवृत्त नर्स और एक एम्बुलेंस चालक भी शामिल हैं।

विज्ञप्ति में कहा गया है कि विशेष जांच शाखा अब बच्चों के माता-पिता के साथ खरीददारों और बिचौलियों को भी जांच के दायरे में लाएगी। इसमें बताया गया कि बच्चों के माता-पिता, बिचौलियों और नवजातों को खरीदने वाले लोगों से पूछताछ करने के लिए कदम उठाए गए हैं।

यह मामला तब सामने आया जब पुलिस ने एक ऑडियो क्लिप की सत्यता की जांच शुरू की जिसमें एक पूर्व नर्स कथित तौर पर दावा कर रही है कि उसके पास नवजातों को 'बेचने' का 30 साल का अनुभव है। क्लिप के वायरल होने के बाद तमिलनाडु की स्वास्थ्य सचिव बीला राजेश को स्वास्थ्य एवं ग्रामीण कल्याण विभाग के निदेशक को महिला के दावे की जांच करने के निदेश देने पड़े।

शुरुआत में स्थानीय पुलिस ने मामले की जांच की और बाद में 29 अप्रैल को इसे अपराध शाखा-सीआईडी को सौंप दिया गया।



#### Punjab Kesari, Delhi

Saturday, 11th May 2019; Page: 9

Width: 5.13 cms; Height: 12.68 cms; a4; ID: 46.2019-05-11.165

#### दम घुटने से तीन श्रमिकों की मौत

ठाणे, (भाषा): महाराष्ट्र में यहां एक आवासीय परिसर के जलमल शोधन संयंत्र की सफाई के दौरान दम घटने से तीन श्रमिकों की मौत हो गई। ठाणे नगर निगम के क्षेत्रीय आपदा प्रबंधन प्रकोष्ठ के प्रमुख संतोष कदम ने बताया कि कपुरवावडी में बृहस्पतिवार देर रात कुल आठ लोग संयंत्र की सफाई कर रहे थे, तभी वे उसमें फंस गए। उन्होंने बताया कि उनमें से पांच को दमकल कर्मियों ने बचा लिया जबकि तीन लोगों की दम घुटने के कारण रात करीब साढ़े 12 बजे मौत हो गई। कदम ने बताया कि मृतकों की पहचान अमित पुहल (20), अमन बादल (21) और अजय बुम्बक (24) के रूप में की गई है।



#### Telegraph, Kolkata

Saturday, 11th May 2019; Page: 6

Width: 3.88 cms; Height: 7.01 cms; a4; ID: 45.2019-05-11.42

#### **Hospital fire**

JAIPUR: A fire broke out in a medical shop on the premises of the state-run SMS Hospital on Friday morning, following which the hospital administration shifted 125 patients to another ward, officials said. Hospital and fire officials said there was no loss of life. But family members of a patient who died early morning alleged that smoke and suffocation had killed him. The fire apparently broke out because of a short circuit PII

#### Hindustan Times, Delhi

Saturday, 11th May 2019; Page: 7

Width: 12.85 cms; Height: 21.51 cms; a4; ID: 18.2019-05-11.28

# Man stabbed, robbed of jewellery in train

NEW DELHI: A 38-year-old employee of a jeweller in Bihar was allegedly assaulted, stabbed and robbed of his backpack and travel money belt containing jewellery worth around ₹1.5 crore by a group of four or five men in a moving train between Sadar Bazaar and New Delhi railways stations on Thursday evening, the police said.

The man, Lal Babu Yadav, suffered stab wounds on his ear, nose, shoulder, abdomen, and head when the assailants attacked him with knives and a pistol's butt for resisting. He was travelling in a local train to reach New Delhi railway station from where he had to board a train for his hometown in Bihar, the police said.

Deputy commissioner of police (railways) Dinesh Kumar Gupta said a case of voluntarily causing hurt in committing robbery under IPC Section 394 was lodged at New Delhi railway police station. "We are verifying facts and trying to ascertain sequence of events. Teams have been formed to probe the case.

Yadav travelled in a local train to prevent frisking," he said.

Police said Yadav works at jewellery store in Siwan and was employed by its owner Nirbhay. They said he buys jewellery from shops in Delhi's Chandni Chowk twice a month and takes it to Nirbhay's shop.

An officer said Yadav collected more than three kilograms gold jewellery from Chandni Chowk. "Four or five men, cornered him and asked him to hand over the jewellery. When he resisted, they stabbed him and hit his head. Yadav claims many passengers witnessed the crime but noone helped him. The robbers fled with his backpack and the travel belt," the officer said.

Police said Yadav went to one of the shops from where he had bought jewellery and asked the shopkeeper to take him to a hospital. He admitted him to Ram Manohar Lohia Hospital. "The crime came to light when the shopkeeper asked Yadav about the jewellery, and he narrated the incident, who then informed us," he added.



#### Millennium Post, Delhi Saturday, 11th May 2019; Page: 6

Width: 33.02 cms; Height: 26.16 cms; a3r; ID: 2.2019-05-11.34

# Alwar gangrape case: SC/ST panel wants FIR against 'negligent' cops

#### **OUR CORRESPONDENT**

ALWAR/JAIPUR: National SC/ST Commission Vice Chairman L Murgan on Friday recommended that an FIR be registered against police officers whose alleged negligence led to delay in action in the Alwar gang rape case.

Murgan along with Commission secretary Pritam Singh, Rajasthan Chief Secretary D B Gupta and DGP Kapil Garg held a meeting in Alwar to review the progress in the case, which has triggered widespread outrage in Rajasthan.

"I have asked that negligent police officers should be booked under section 4 of SC/ST Act, charge sheet should be filed within 15 days and the case should be monitored on a daily basis. The family has demanded government job. I have asked the district magistrate to see how it can be provided, Murgan told reporters in Alwar after the meeting.



The victim's husband had claimed that he had approached the police on April 26 after the incident, but an FIR was filed on May 2. He had alleged that the police did not take action saying that they were busy with elections.

On Tuesday night, the Rajasthan government removed Alwar Superintendent of Police Rajiv Pachar and suspended SHO of the Thanagazi police station Sardar Singh while four policemen were taken off active duty.

Murgan said that a com-



pensation of Rs 4,12,500 has been paid to the woman victim apart from Rs 50,000 provided by the women and child development department.

The victim's family submitted a memorandum for speedy trial, compensation and government job. The Commission has also asked the state government to check how the victim's husband can be provided compensation under SC/ST (Prevention of Atrocities) Act, he added.

Meanwhile, protests continued in parts of the state includ-

ing in Makrana of Nagaur district and Kota where people demanded strict action against the accused.

Police have arrested all six accused -- Indra Raj Gurjar, Mahesh Gurjar, Ashok Gurjar, Hansraj Gurjar, Chhote Lal Gurjar and Mukesh Gurjar -- on charges of gang rape and filming the crime.

On April 26, the victim was riding pillion on a motorcycle with her husband when the accused, who were on two bikes, accosted them at Thanagazi-Alwar bypass and took them to an isolated place off. They allegedly beat up the husband and raped her in front of him, threatening them of dire consequences.

Mukesh Gurjar allegedly filmed the incident in his mobile phone. The victims went to the police when the accused demanded money for not circulating the video on social media, but the FIR was lodged only on May 2.



#### Hindustan, Delhi

Saturday, 11th May 2019; Page: 16

Width: 8.37 cms; Height: 15.07 cms; a4; ID: 6.2019-05-11.97

# फांसी की सजा के प्रावधान परनोटिस

नई दिल्ली। सुप्रीम कोर्ट ने एससी-एसटी अत्याचार निरोधक कानून, 1989 की धारा 3(2)(1) में उल्लेखित मौत की सजा के प्रावधान को चुनौती पर केंद्र सरकार को नोटिस जारी किया है।

जस्टिस एसए बोब्डे की पीठ की ओरसे यह नोटिस शुक्रवार को जारी किया गया है। इस प्रावधान में व्यवस्था है कि यदि किसी साधारण वर्ग के व्यक्ति की झूठी गवाही पर एससी-एसटी वर्ग के व्यक्ति को फांसी हो जाती है तो उसे इस धारा के तहत फांसी की सजा दे दी जाएगी। (वि.सं.)



#### Hindustan, Delhi

Saturday, 11th May 2019; Page: 6

Width: 7.13 cms; Height: 11.70 cms; a4; ID: 6.2019-05-11.32

## विवाहिता की संदिग्ध परिस्थितियों में मौत

नई दिल्ली। खजूरी खास में मंगलवार को 23 वर्षीय विवाहिता सुषमा की संदिग्ध हालात में मौत हो गई। पुलिस सुषमा की सास और जेठानी पर आत्महत्या के लिए उकसाने का मुकदमा दर्ज कर जांच कर रही है। सुषमा की मां शांति देवी ने बताया कि नवंबर 2017 में सुषमा की शादी मंगल बाजार में रहने वाले आनंद से हुई थी।



# चलती ट्रेन में चाकू मार एक करोड़ के जेवर लूटे

# बेखौफ बदमाश

नई दिल्ली प्रमुख संवाददाता

बिहार के सर्राफा कारोबारी के कर्मचारी से हथियारबंद बदमाशों ने गुरुवार रात चलती ट्रेन में करीब एक करोड़ रुपये के जेवरात लूट लिए। विरोध करने पर लुटेरों ने चाकू और तमंचे की बट मारकर कर्मचारी को घायल कर दिया। रेलवे पुलिस मामला दर्ज कर लुटेरों की पहचान का प्रयास कर रही है।

35 वर्षीय पीड़ित लाल बाबू यादव बिहार के सिवान स्थित शिल्पी ज्वेलर्स में काम करते हैं। गुरुवार को लाल बाबू ने कूचा महाजनी की दुकानों से तीन किलो सोने के जेवरात खरीदे थे। उन्हें रात में नई दिल्ली रेलवे स्टेशन से बिहार के लिए वैशाली एक्सप्रेस पकड़नी थी। इसके लिए वह शाम 7 बजे सदर बाजार रेलवे स्टेशन से पैसेंजर ट्रेन में सवार होकर नई दिल्ली रेलवे स्टेशन के लिए निकले। सदर बाजार रेलवे स्टेशन से चलते ही चार हथियारबंद बदमाशों ने उनसे लूटपाट की कोशिश की। विरोध करने पर बदमाशों ने उन पर तमंचे की बट और चाकू से हमला कर दिया। इस दौरान ट्रेन में सवार बाकी यात्री मूकदर्शक बने रहे। लाल बाबू को घायल कर बदमाश एक करोड़ रुपये के जेवर लूटकर भाग गए। घायल नई दिल्ली स्टेशन पहुंचने के बाद कूचा



घायल लाल बाबू।

प्रथम दृष्ट्या मामला संदिग्ध लग रहा है। हालांकि, सभी कोण से मामले की जांच की जा कर रही है। घटना से जुड़े कुछ सुराग पुलिस के हाथ लगे हैं। जल्द ही मामले को सुलझा लिया जाएगा। दिनेश कुमार गुप्ता, डीसीपी, रेलवे पुलिस

लाल बाबू से करीब तीन किलो सोने के जेवरात लूटे गए हैं। कूचा महाजनी आने वाले कारोबारियों से लगातार लूटपाट हो रही है। इससे व्यापारियों में खौफ है। – योगेश सिंघल, बुलियन एंड ज्वेलर्स एसोसिएशन

महाजनी के जानकार ज्वेलर के पास पहुंचा, जहां से उन्हें राम मनोहर लोहिया अस्पताल में भर्ती कराया गया। वहीं, पुलिस घायल के बयान पर मामला दर्ज कर जांच कर रही है। Jansatta, Delhi

Saturday, 11th May 2019; Page: 1

Width: 35.29 cms; Height: 26.47 cms; a3r; ID: 5.2019-05-11.15

# अमेरिकी आव्रजन अधिकारियों की हिरासत में भारतीय की मौत

जनसत्ता ब्यूरो नई दिल्ली, 10 मई।

अमेरिका आव्रजन (इमिग्रेशन एंड कस्टम्स एनफोर्समेंट) अधिकारियों की हिरासत में लिए गए एक भारतीय की मौत की खबर सामने आने के बाद विदेश मंत्रालय ने जांच टीम भेजी है। कैलिफोर्निया सीमा पर स्थित पश्चिमी एरिजोना की ला पाज काउंटी जेल में

आरोपों में पकड़ा था। प्रत्यर्पण के लिए अदालती कार्रवाई चल रही थी। इस दौरान उसे

जेल भेज दिया गया था

एरिजोना की जेल में तीन मई को हुई मौत भारतीय अधिकारियों की जांच टीम भेजी गई पारंभिक जांच के मुताबिक ला पाज काउंटी जेल में खराब हालत में कैदियों को रखा जाता है

अमेरिकी अधिकारियों ने वहां भारतीय दूतावास को उसकी मौत के बारे में जानकारी भेजी है। विदेश मंत्रालय के मृताबिक, जेल में सिमरतपाल को बेहोशी की हालत में देखा गया। उसे एंबुलेंस के जरिए पहले ला पाज अस्पताल ले जाया गया। वहां से एअर

सिमरतपाल सिंह (21) मृत पाया गया। उसे एंबुलेंस के अमेरिकी आव्रजन अधिकारियों ने यौन हिंसा के अस्पताल में भर्ती कराया बाकी पेज 8 पर

जरिए अब्राजो वेस्ट कैंपस



# अमेरिकी आव्रजन अधिकारियों की हिरासत में भारतीय की मौत

### पेज 1 का बाकी

गया। उसे तीन मई को ही देर रात 1:58 बजे (अमेरिकी समयानुसार) मृत घोषित कर दिया गया। उसके पोस्टमार्टम की रिपोर्ट आनी बाकी है। सिमरतपाल की मौत को लेकर अमेरिका के मोहेव काउंटी शेरिफ विभाग ने जांच शुरू कर दी है। अलग से ला पाज काउंटी शेरिफ ने भी जांच शुरू की है। अमेरिकी पुलिस के आइजी दफ्तर से भारतीय दूतावास को उसकी मौत का ब्योरा भेजा गया।

उसके बाद भारतीय अधिकारियों की एक जांच टीम ला पाज काउंटी भेजी गई है, जो इस मामले में जांच कर रही टीमों के साथ काम कर अपनी रिपोर्ट तैयार करेगी। प्रारंभिक जांच में पाया गया है कि ला पाज काउंटी जेल में खराब हालत में कैदियों को रखा जाता है। इस कारण सिमरतपाल की मौत हुई है। अमेरिकी आव्रजन की हिरासत में एक महीने पहले मैक्सिको के एक नागरिक की मौत के मामले में भी इसी तरह के सवाल उठे। पिछले साल अक्तूबर से अब तक कुल सात ऐसी मौतों की जांच चल रही है।



# ठाणे: सीवर की सफाई करते तीन श्रिमकों की मौत

टाणे, 10 मई (भाषा)।

महाराष्ट्र में एक आवासीय परिसर के मलजल उपचार संयंत्र की सफाई के दौरान दम घुटने से तीन श्रमिकों की मौत हो गई।

ठाणे नगर निगम के क्षेत्रीय आपदा प्रबंधन प्रकोष्ट के प्रमुख संतोष कदम ने बताया कि कापुरवावड़ी में गुरुवार देर रात कुल आठ लोग संयंत्र की सफाई कर रहे थे, तभी वे उसमें फंस गए। उन्होंने बताया कि उनमें से पांच को दमकलकर्मियों ने बचा लिया, जबिक तीन लोगों की दम घुटने के कारण रात करीब साढ़े 12 बजे मौत हो गई। कदम ने बताया कि मृतकों की पहचान अमित पुहल, अमन बादल और अजय बुंबक के रूप में की गई है। बचाए गए श्रमिकों को उपचार के लिए एक सरकारी अस्पताल में भर्ती कराया गया है।



### Hindustan, Delhi

Saturday, 11th May 2019; Page: 11

Width: 32.56 cms; Height: 17.66 cms; a3r; ID: 6.2019-05-11.65

# खिलाड़ी के शोषण में तीन गिरफ्तार



## मेरठ | कार्यालय संवाददाता

राज्य स्तरीय महिला खिलाड़ी को गलत धंधे में धकेलने की साजिश में लिसाड़ी गेट थाना पुलिस ने तीन आरोपियों को शुक्रवार को गिरफ्तार कर लिया। आरोपियों में पीड़िता का भाई, मां और एक अन्य है।

छात्रा का आरोप है कि सभी उसे गलत धंधे में धकेलने के लिए दबाव बनाते थे। इनकार करने पर भाई ने उसके साथ दुष्कर्म करने का प्रयास भी किया।

## थाने में आरोपी को पीटा

पुलिस आरोपियों को गिरफ्तार कर जैसे ही लिसाड़ी गेट थाने में लाई, पीड़िता के भाई को कुछ लोगों ने पीट दिया। पुलिस ने उन्हें जैसे–तैसे अलग किया।

लिसाड़ी गेट क्षेत्र के हुमायूंनगर निवासी 20 वर्षीय छात्रा बीए में पढ़ती है। वह राज्य स्तरीय खिलाड़ी है। छात्रा के मुताबिक उसकी मां का पिता से तलाक हो चुका है। छात्रा का आरोप है कि मां अपने प्रेमी के साथ गलत धंधा करती है और उस पर भी ऐसा करने के

## तांत्रिक पर भी आरोप

छात्रा ने बताया कि जब वह परिवारवालों के बहकावे में नहीं आई तो उन्होंने एक तांत्रिक को बुलाया। इस तांत्रिक ने तंत्र विद्या कर उसे वश में करने की कोशिश की।

लिए दबाव बनाती है। इससे इनकार करने पर उसके साथ मारपीट की गई। छात्रा का आरोप है कि मां के प्रेमी ने भी उसके साथ दुष्कर्म करने का प्रयास किया था। छात्रा ने परिवार में हो रहे गलत धंधे से जुड़े कुछ फोटो और वीडियो भी पुलिस को सौंपे हैं।



# पीड़िता और आरोपी की शादी के बाद बलात्कार की प्राथमिकी रह

मुंबई, 10 मई (भाषा)।

बंबई हाई कोर्ट ने यहां बलात्कार के एक मामले में पीड़िता की इस स्वीकारोक्ति कि उसने और आरोपी ने शादी कर ली है और वे 'खुशी–खुशी' एक साथ रह रहे हैं, के बाद दर्ज प्राथमिकी रद्द कर दी।

न्यायमूर्ति रंजीत मोरे और न्यायमूर्ति भारती डांगरे के पीठ ने पिछले महीने पारित एक आदेश में पिछले साल एक महिला द्वारा दर्ज कराई प्राथमिकी रद्द कर दी। महिला ने मुंबई के एक पुलिस थाने में एक व्यक्ति के खिलाफ धारा 376 और धारा 420 के तहत क्रमशः बलात्कार और धोखाधड़ी के आरोप लगाए थे। पिछले महीने दंपति ने अदालत का रुख करते हुए कहा कि बलात्कार की कथित घटना के समय वे परस्पर सहमित से रिश्ते में थे।



## Jansatta, Delhi

Saturday, 11th May 2019; Page: 5

Width: 22.62 cms; Height: 12.36 cms; a4r; ID: 5.2019-05-11.45

# पुलिस सुरक्षा में निकली दलित दूल्हे की बारात

अमदाबाद, 10 मई (भाषा)।

गुजरात के साबरकांठा जिले के एक गांव में ग्रामीणों के एक वर्ग से तीखी प्रतिक्रिया मिलने की आशंका से दलित दूल्हे ने शुक्रवार को पुलिस की सुरक्षा में अपनी बारात निकाली। एक अधिकारी ने यह जानकारी दी। पुलिस के अनुसार दूल्हे को बारात निकालने के दौरान सुरक्षा दी गई और बारात शांतिपूर्ण तरीके से निकली।



Jansatta, Delhi

Saturday, 11th May 2019; Page: 6

Width: 26.82 cms; Height: 68.41 cms; a3; ID: 5.2019-05-11.48

# खुदकुशी की खोह

3 र्थिक तंगी, कर्ज का बोझ, पारिवारिक कलह, परीक्षा या प्रेम में विफलता आदि के चलते खुदकुशी की घटनाएं पिछले कुछ सालों में लगातार बढ़ती गई हैं। इसे लेकर अनेक समाज-मनोवैज्ञानिक अध्ययन हो चुके हैं। पर यह सवाल अपनी जगह बना हुआ है कि लोग मानसिक रूप से इतने कमजोर कैसे होते जा रहे हैं कि संघर्ष के बजाय मामूली विफलता के बाद खुदकुशी को आसान विकल्प के तौर पर चुन लेते हैं। हमारा समाज भी इतना आत्मकेंद्रित कैसे होता गया है कि ऐसे परेशान लोगों को किसी तरह का संबल नहीं दे पाता। आइपीएल सट्टे में भारी नुकसान उठाने के बाद वाराणसी और मुरादाबाद में दो लोगों की खुदकुशी ने एक बार फिर इन सवालों को रेखांकित किया है। वाराणसी में जिस व्यक्ति ने आत्महत्या की, उसने अपनी तीन बेटियों को भी जहर खिला दिया। वह रेहड़ी पर कपड़े बेचने का काम करता था। मुरादाबाद के व्यक्ति ने खुद को फांसी लगा ली। आए दिन ऐसी खबरें मिल जाती हैं। इसके पीछे बड़ा कारण शहरी दबाव है। बहुत सारे लोग गांवों, कस्बों, छोटी जगहों से पलायन कर बड़े शहरों में इस उम्मीद के साथ आते हैं कि वे वहां जीवन यापन के कुछ बेहतर साधन तलाश लेंगे, मगर जब विफल होते हैं, तो निराशा में खुदकुशी जैसे कदम उठाते हैं।

आर्थिक तंगी की वजह से जितनी भी आत्महत्याएं होती हैं, उनमें आमतौर पर परिवार पालने के लिए संघर्ष कर रहे लोग होते हैं। उन्हें जीवन की जरूरी चीजें जुटाने के लिए भी काफी संघर्ष करना पड़ता है। वाराणसी के जिस व्यक्ति ने खुदकुशी की उसने अपनी तीन बेटियों को भी जहर दे दिया। इससे अंदाजा लगाया जा सकता है कि उस पर उनके पालन-पोषण, पढ़ाई-लिखाई, विवाह आदि को लेकर कितना दबाव रहा होगा। इसी के चलते उसने आसानी से खूब सारा पैसा कमाने की ललक में सट्टेबाजी का रास्ता चुना होगा। मगर वहां भी उसे विफलता मिली, कर्ज में डूबता गया, तो स्वाभाविक रूप से निराश हुआ होगा और अपनी विफलता से पार पाने का रास्ता उसे आत्महत्या में नजर आया होगा। इसी तरह मुरादाबाद वाला व्यक्ति महाराष्ट्र से चल कर किसी उद्यम के सिलिसले में मुरादाबाद आकर बस गया था। उसने भी इसी तरह पारिवारिक दायित्वों का निर्वाह न कर पाने की वजह से सट्टेबाजी का रास्ता चुना और फिर विफल होने पर खुदकुशी कर ली।

इन दिनों परिवार का भरण-पोषण, शिक्षा, विवाह आदि जैसी जरूरी आवश्यकताओं की पूर्ति कर पाना भी बहुत सारे लोगों के लिए मुश्किल होता गया है। खासकर शहरी जीवन में ये जरूरतें कुछ ज्यादा त्रासद रूप में पेश आती हैं। फिर समाज में आर्थिक असमानता और गलत तरीके से धन कमाने की प्रवृत्ति इस कदर बढ़ी है कि संपन्नता हासिल करने की गलाकाट प्रतियोगिता-सी शुरू हो गई है। फिर आर्थिक विषमता दूर करने की व्यवस्थागत चिंता भी अब दिखाई नहीं देती। ऐसे में सामान्य लोगों के लिए जीवन की दुश्वारियां लगातार बढ़ी हैं। गरीब और गरीब होते गए हैं। यही वजह है कि खुदकुशी की ज्यादातर घटनाएं सीमांत किसानों, छोटे और मझोले कारोबारियों में अधिक दिखाई देती हैं। जब किसानों की आत्महत्या की घटनाएं बढ़ी थीं, तब खेती में सुविधाएं बढ़ाने पर जोर दिया गया था, मगर शहरों में रोजमर्रा की जरूरतों के लिए संघर्ष करने वाले लोगों के लिए जीवन संबंधी सुरक्षा के किसी व्यावहारिक उपाय पर अभी तक गंभीरता से विचार नहीं हुआ है। इस दिशा में संजीदगी से सोचने की जरूरत है।



# असम के हैलाकांडी में हिंसा, बेमियादी कर्फ्यू लगा

हैलाकांडी, 10 मई (भाषा)।

असम के हैलाकांडी शहर में झड़पों के बाद शुक्रवार को अनिश्चितकालीन कर्फ्यू लगा दिया गया और शांति बनाए रखने के लिए सेना को बुलाया गया है। इस झड़प में 15 लोग घायल हो गए थे।

जिले के एक वरिष्ठ अधिकारी ने बताया कि घायलों में से तीन की हालत गंभीर बताई जा रही है। शहर के विभिन्न हिस्सों में 15 से अधिक वाहन क्षतिग्रस्त कर दिए गए और 12 दुकानों में तोड़फोड़ की गई। हैलाकांडी की उपायुक्त कीर्ति जल्ली ने कहा कि दो समुदायों के सदस्यों के बीच झड़प होने के बाद सेना की मदद मांगी गई।

पूरे जिले में कर्फ्यू शाम छह बजे से बढ़ा दिया गया। जल्ली ने बताया कि कर्फ्यू अगले आदेश तक दोपहर एक बजे तक लागू किया गया क्योंकि कुछ समूह 'हिंसा में शामिल होने की कोशिश कर रहे थे और जान माल को खतरे की आशंका थी।' उपायुक्त ने बताया कि पुलिस ने प्रदर्शनकारियों को खदेड़ने के लिए हवा में गोलियां चलाई जिसमें 15 लोग घायल हो गए और उन्हें अस्पताल ले जाया गया। घटना के संबंध में अभी तक कोई गिरफ्तार नहीं हुआ है।



# पित्रोदा को सिख दंगों पर अपनी टिप्पणी के लिए माफी मांगनी चाहिए: राहुल

नई दिल्ली, 10 मई (भाषा)।

कांग्रेस अध्यक्ष राहुल गांधी ने 1984 के सिख विरोधी दंगों के संदर्भ में सैम पित्रोदा की ओर से दिए कथित विवादित बयान को पार्टी लाइन से अलग टिप्पणी करार दिया और कहा कि इसके लिए पित्रोदा को माफी मांगनी चाहिए।

राहुल ने एक खबरिया बेवसाइट के साथ बातचीत में कहा, 'मुझे लगता है कि सैम पित्रोदा जी ने जो कहा है वो पार्टी लाइन से पूरी तरह अलग है और इसके लिए उन्हें माफी मांगनी चाहिए।' उन्होंने कहा, 'मेरा मानना है कि 1984 एक ऐसी त्रासदी थी जिसने बहुत पीड़ा दी। न्याय

होना चाहिए। जो लोग भी इसके लिए जिम्मेदार हैं उन्हें सजा मिलनी चाहिए।'

राहुल ने कहा, 'पूर्व प्रधानमंत्री मनमोहन सिंह ने माफी मांगी, मेरी मां सोनिया गांधी ने माफी मांगी। हम सबने अपना रुख स्पष्ट कर दिया कि वह एक भयावह त्रासदी थी, जो नहीं होनी चाहिए थी।'

पित्रोदा ने गुरुवार को कहा था, 'अब क्या है 84 का? आपने (नरेंद्र मोदी) पांच साल में क्या किया, उसकी बात करिए। 84 में जो हुआ, वो हुआ।' इस मामले पर विवाद खड़ा होने के बाद पित्रोदा ने कहा कि भाजपा अपनी नाकामियां छिपाने के लिए उनके शब्दों को तोड़-मरोड़कर पेश कर रही है।



### Dainik Bhaskar, Delhi

Saturday, 11th May 2019; Page: 7

Width: 16.24 cms; Height: 26.53 cms; a4; ID: 29.2019-05-11.35

# पुलिसकर्मी दलित युवक पुलिस सुरक्षा के बीच बैठ सका घोड़ी पर

पुलिस बंदोबस्त के बावजूद दलित मोहल्ले में ही सीमित रही दूल्हे की सवारी

दिव्य भास्कर नेटवर्क महेसाणा

उत्तर गुजरात के हिम्मतनगर में शुक्रवार को एक पुलिसकर्मी दलित युवक को पुलिस बंदोबस्त के बीच घोड़े पर बारात निकालनी पड़ी। दूल्हे की सवारी गांव के दलित मोहल्ला क्षेत्र में ही सीमित रही । वह भी पुलिस बंदोबस्त के बीच निकाली। संजय गोपालभाई राठौड दो साल से पुलिस में है। ये घटना महेसाणा जिले की कड़ी तहसील के ल्होर गांव में 150 दलित परिवारों के बहिष्कार-समाधान की प्रक्रिया के दौरान सामने आई है। ल्होर गांव में भी मामला दलित युवक के घोड़े पर बैठने की बात को लेकर शुरू हुए विवाद से शुरू हुआ था। शुक्रवार को उप-मुख्यमंत्री नितिन पटेल ल्होर पहुंचे और दोनों पक्षों के बीच समाधान करवाया। 07 घंटे की बातचीत के बाद दोनों पक्षों में समाधान हुआ।

# रात में लोगों के इकठ्ठे होने पर भय का माहौल

बनाः दूल्हा

पुलिसकर्मी संजय गोपालभाई राठौड ने बताया कि-गुरुवार रात डीजे पर गरबा रखा गया था। तब गांव के कुछ लोगों ने आ कर कहा था कि दूल्हे की सवारी मत निकालना। इसके बाद सायरन बजा कर लोगों को इकठ्ठा किया। गरबा चल रहा था इसी दौरान लाइट बंद करवा दी गई। विद्युत आपूर्ति कंपनी से पूछा तो पता चला कि लाइन में कोई फोल्ट नहीं आया था। इससे डरावना माहौल बना तो पुलिस कंट्रोल रूम में फोन कर मदद मांगी तो पुलिस आई।

साबरकांठा एसपी चैतन्य मांडलिक ने बताया कि- दूल्हे की सवारी के मामले को लेकर घर्षण के हालात बनने की स्थिति बन गई थी। दोनों समाज के अग्रणियों से बातचीत कर सहमति बनाई। मांग किए जाने पर दूल्हे की घोड़ी सवारी के लिए पुलिस सुरक्षा उपलब्ध करवाई गई। कोई अप्रिय घटना नहीं हुई।



#### Hindustan Times, Delhi

Saturday, 11th May 2019; Page: 13

Width: 6.93 cms; Height: 15.36 cms; a4; ID: 18.2019-05-11.79

# BJP candidate to be booked for sexual assault

KOLKATA: West Bengal State Commission for Protection of Child Rights has directed the CEO of West Bengal to take action within 24 hours and has directed the police to arrest Nilanjan Roy, the BJP candidate from Diamond Harbour constituency, for allegedly sexually assaulting and outraging the modesty of a 17-yearold girl. The alleged incident took place on April 26. Provisions of Protection of Children from Sexual Offences Act sections have been slapped against Roy. In a separate incident, the convenor of Bharativa Janata Yuva Morcha in Howrah sent to judicial remand for allegedly morphing a picture of Mamata Banerjee.



#### Hindustan Times, Delhi

Saturday, 11th May 2019; Page: 17

Width: 13.19 cms; Height: 21.98 cms; a4; ID: 18.2019-05-11.114

# Dalit groom's horse ride triggers threats

**HT Correspondent** 

letters@hindustantimes.com

AHMEDABAD: Tension gripped a village in north Gujarat's Sabarkantha district on Friday after some upper caste residents objected to a Dalit bridegroom riding a horse during his wedding procession, a day after a similar controversy broke out in another village in the state.

According to police, the upper caste members allegedly issued a diktat asking the bridegroom, Sanjay Rathod, not to ride a horse, leading to tension in Sitwada village. Later, police personnel were deployed in the village to ensure that the situation remains under control, said Punjabhai Desai, a police inspector.

He said there was no formal complaint was registered by either side.

On Thursday, some Dalits had faced social boycott in north Gujarat's Lhor village over a similar incident. The police arrested five persons, including Lhor sarpanch Vinuji Thakor, under the provisions of SC/ST [Prevention of Atrocities] Act in connection with Thursday's incident. The gram panchayat had passed the boycott resolution and also

#### INCIDENT FROM

**GUJARAT LEADS TO** TENSIONS, COMES DAY AFTER DALITS IN ANOTHER VILLAGE IN STATE FACED BOYCOTT

announced a penalty of ₹5,000 on the Dalit bridegroom, allege the latter's relatives.

"Arrests have been made. But the boycott against our community continued even on Friday. We will see what the minister does about it now," said Manubhai Parmar, a relative of the bridegroom. Deputy CM Nitin Patel on Friday visited Lhor village where the Dalits complained that they were denied even cereals and milk by shopkeepers.

The incidents also snowballed into a political slugfest between parties. Bahujan Samaj Party chief Mayawati criticised Prime Minister Narendra Modi for failing to protect Dalits' rights. Patel accused "outsiders" of fuelling tension for political gains.

Analysts claim, Dalits in the state continue to face discrimination although they are now more aware of their rights.



#### Hindustan Times, Delhi

Saturday, 11th May 2019; Page: 17

Width: 6.65 cms; Height: 18.17 cms; a4; ID: 18.2019-05-11.118

# 3 die while cleaning tanks in Thane

**THANE:** Three workers died of asphyxia while cleaning a sewage treatment tank without any safety gear at a Thane residential area on Friday. At least four such known cases have been reported since October 2018.

Two contractors Vaibhav Patil, 36, and Jitendra Khair, 32, have been arrested under IPC section 304 (for causing death by negligence).

On Thursday, nine workers started cleaning three sewage tanks at Pride Presidency Luxuria complex around 4pm. They finished the work before dinner, and decided to clean a fourth tank the next day. But the contractors insisted they clean the tank after dinner, the workers said. "When the labourers entered the fourth tank, they died of suffocation," said Santosh Kadam, an official at Thane Municipal Corporation.

The deceased have been identified as Amit Piwal, Ajay Bumbak, and Aman Badal, all in their twenties.



### Amar ujala, New Delhi

Saturday, 11th May 2019; Page: 2

Width: 15.80 cms; Height: 40.89 cms; a3; ID: 23.2019-05-11.25

# चलती ट्रेन में एक करोड़ के जेवर लूटे

# विरोध करने पर बदमाशों ने किया हमला

अमर उजाला ब्यूरो

नई दिल्ली। सदर बाजार रेलवे स्टेशन इलाके में बिहार के एक ज्वेलर के कर्मचारी से बदमाशों ने एक करोड़ के जेवरात लूट लिए। विरोध करने पर बदमाशों ने कर्मचारी पर चाकू और पिस्तौल के बट से हमला कर उसे बुरी तरह घायल कर दिया। घटना के समय कर्मचारी चांदनी चौक से जेवरात लेकर बिहार जाने के लिए सदर बाजार स्टेशन से लोकल ट्रेन पकड़कर नई दिल्ली स्टेशन आ रहा था। पुलिस ने पीड़ित की शिकायत पर लूटपाट का मामला दर्ज कर जांच शुरू कर दी है। रेलवे पुलिस उपायुक्त दिनेश कुमार गुप्ता का कहना है कि मामला संदिग्ध लग रहा है।

जानकारी के मुताबिक, लालबाबू यादव (35) सीवान (बिहार) का रहने वाला है। वह सीवान के देवरिया स्थित शिल्पी ज्वेलर्स में काम करता है। उसका मालिक निर्भय लालबाबू को अक्सर जेवरात की खरीदारी के लिए दिल्ली भेजता है। वह महीने में दो बार चांदनी चौक के कूंचा महाजनी आकर जेवरात खरीदकर ले जाता था। बृहस्पतिवार को वह तीन किलो वजन के जेवरात यहां से खरीदने के बाद उसे बैग में ले जा रहा था। उसको सीवान जाने के लिए नई दिल्ली रेलवे स्टेशन से ट्रेन में सवार होना था। देर शाम सात बजे वह सदर बाजार रेलवे स्टेशन से ट्रेन में सवार होकर नई दिल्ली स्टेशन के लिए खाना हुआ। स्टेशन से ट्रेन के चलते ही चार हथियारबंद बदमाशों ने उसे



पीड़ित शख्स।

बिहार से आया था, सदर बाजार स्टेशन से ट्रेन पकड़कर नई दिल्ली आ रहा था

## किसी ने बचाने की कोशिश नहीं की

लालबाबू ने बताया कि ट्रेन में जब उसके साथ बदमाश लूटपाट कर रहे थे, तो किसी भी यात्री ने बदमाशों का विरोध नहीं किया। नई दिल्ली स्टेशन पहुंचने के बाद पीड़ित ने पुलिस से घटना की शिकायत नहीं की। वह कूंचा महाजनी में रहने वाले अपने एक परिचित ज्वेलर के पास पहुंचा, जिसने लालबाबू को राममनोहर लोहिया अस्पताल में भर्ती कराया। अस्पताल से पुलिस को घटना की सूचना मिली। उधर कूंचा महाजनी के कारोबारियों ने भी लालबाबू के साथ हुई घटना के बारे में पुलिस को बताया। पीड़ित के पेट, कान, सिर और हाथ पर चाकू के जख्म थे। साथ ही सिर पर पिस्तौल के बट की चोट भी है।

घेर लिया और लूटपाट करने लगे। विरोध करने पर बदमाशों ने चाकू और पिस्तौल के बट से हमला कर जेवरात लूट लिए।

## Amar ujala, New Delhi

Saturday, 11th May 2019; Page: 8

Width: 12.63 cms; Height: 15.31 cms; a4; ID: 23.2019-05-11.75

# हिंदूराव अस्पताल में नर्सों की हड़ताल, मरीज परेशान

नई दिल्ली। बाड़ा हिंदूराव अस्पताल में शुक्रवार को नर्सों की हड़ताल से मरीजों को काफी दिक्कतों का सामना करना पड़ा। पिछले दो महीने से वेतन न मिलने के कारण नर्सों ने अस्पताल प्रबंधन और दिल्ली नगर निगम के खिलाफ विरोध प्रदर्शन करते हुए हड़ताल की। आपातकालीन विभाग से लेकर वार्डों तक हर जगह मरीजों को दवाओं को लेकर बार-बार डॉक्टरों के पास जाना पड़ा। नर्सों की हड़ताल को लेकर उत्तरी दिल्ली नगर निगम के महापौर अवतार सिंह का कहना है कि निगम आयुक्त से बातचीत के बाद तत्काल नर्सों को वेतन दिए जाने के लिए कहा गया है। हालांकि रात तक नर्सों की ओर से हड़ताल खत्म करने का कोई ऐलान नहीं हुआ। वहीं, सोमवार से डॉक्टरों ने भी हड़ताल पर जाने की चेतावनी प्रबंधन को दी है। ब्यूरो



### Amar ujala, New Delhi

Saturday, 11th May 2019; Page: 12

Width: 16.22 cms; Height: 36.31 cms; a3; ID: 23.2019-05-11.113

# सास ने सामूहिक दुष्कर्म करा बहू को पिलाया जहर

अमर उजाला ब्यूरो

ग्रेटर नोएडा। ईकोटेक-3 थाना क्षेत्र के गांव में एक महिला से सामूहिक दुष्कर्म का मामला सामने आया है। आरोप है कि सास ने दो लड़कों को बुलाकर उनसे रुपये लिए और सामूहिक दुष्कर्म कराया। महिला के मुताबिक, विरोध करने पर सास और पित ने ससुर को पीटा और उसे जबरन जहर पिला दिया। पुलिस ने केस दर्ज कर लिया है। महिला का उपचार चल रहा है। उधर, पुलिस का कहना है कि मामला केवल वेश्यावृत्ति कराने की कोशिश और जहर पिलाने का दर्ज है। तहरीर में दुष्कर्म की बात नहीं है।

पुलिस के मुताबिक, दिल्ली निवासी युवती की शादी 12 मई 2018 को ईकोटेक-3 थाना क्षेत्र के एक गांव निवासी युवक से हुई थी। आरोप है कि विवाह के दौरान बताया गया था कि युवक की मां नहीं है। विवाह के चार माह बाद युवक की मां अचानक घर में आकर रहने लगी, लेकिन उसके बारे में किसी ने कोई ठोस जानकारी नहीं दी। आरोप है कि इसके बाद विवाहिता का उत्पीड़न शुरू हो गया। इस कारण छह माह वह मायके में रही। दो माह पहले ससुराल वाले अच्छे व्यवहार का वादा कर महिला को घर ले आए।

ससुर के विरोध करने पर पति के साथ मिलकर पीटा, महिला अस्पताल में भर्ती, रिपोर्ट दर्ज

पुलिस बोली, वेश्यावृत्ति कराने की कोशिश और जहर पिलाने के आरोप की मिली है तहरीर

मामले में वेश्यावृति कराने की कोशिश और जहर पिलाने का केस दर्ज किया गया है। दुष्कर्म की बात तहरीर में नहीं लिखी गई थी। पीडित पक्ष दुष्कर्म का आरोप

पीड़ित पक्ष दुष्कर्म का आरोप लगा रहा है तो कोर्ट में उसके बयान दर्ज कराकर आगे की कार्रवाई की जाएगी।

- अनिता चौहान, ईकोटेक-3 थाना प्रभारी

आरोप है कि पांच दिन पहले महिला की सास ने दो लड़कों को बुलाकर महिला से दुष्कर्म कराया। इसका विरोध महिला के ससुर ने किया तो आरोपी सास ने अपने बेटे के साथ मिलकर उससे मारपीट की। महिला के विरोध करने पर पित व सास ने उसे जबरन जहर पिला दिया। सूचना पर पहुंचे मायकेवालों ने महिला को नोएडा के अस्पताल में भर्ती कराया है। महिला के पिता का कहना है कि पीड़िता ने पुलिस को दुष्कर्म के बयान दे दिए हैं।



**DNA**, Mumbai

Saturday, 11th May 2019; Page: 1

Width: 42.59 cms; Height: 19.47 cms; a3r; ID: 24.2019-05-11.9

GRAVE ERROR MUSLIM WOMAN BURIED AS PER VANKAR TRADITIONS BY MISTAKE

# Ahd morgue hands wrong body to family

#### **Gargi Raval**

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**Ahmedabad:** In a mortifying error, the wrong corpse was handed to a family by a city-based hospital and had to be exhumed later.

Nasreen Bano, passed away on Thursday at VS Hospital, and her body was kept in the morgue. "Our relatives were coming from Karnataka for the last rites a few days later," explains Wasim Shaikh, Nasreen's brother. The 25-year-old had come to the city to deliver her third child and was pregnant at the time of her death.

In the same morgue lay the body of 19-year-old Mittal Ja-

day, who had been stabbed earlier in the day. Her body was brought to the hospital for post-mortem and the grief-stricken family refused to collect her remains until the attacker was nabbed.

Police arrested an accused on Thursday evening and the family went to collect the student's corpse at around 2 am on Friday. However, they were given Nasreen Bano's remains by mistake.

"Neither the family, peon or police identified nor confirmed that it was Mittal," said Bijal Patel, the mayor of Ahmedabad Municipal Corporation and chairman of VS Hospital Board.





### **UNUSUAL CASE**

Mistaken for Mittal Jadav (above), 25-year-old Nasreen Bano (left) was buried as per Vankar traditions. The 19-year-old was stabbed on Thursday, while Nasreen passed away at VS Hospital on Thursday. Both will be buried on Saturday.

The error was discovered when Wasim came to retrieve his sister's remains. "Her body was not there," he said.

Local councillor Badruddin Shaikh untangled the mess with the help of the police. Fortunately the Bavlabased Jadavs belong to the Vankar community that buries, not cremates, their dead.

The police exhumed Nasreen's body on Friday evening. "When we saw the body, we realised something was different," said Mittal's uncle, "But we assumed it was due to chemical changes caused by decomposition." Both families will lay their relatives to rest on Saturday.

## DNA, Mumbai

Saturday, 11th May 2019; Page: 3 Width: 25.40 cms; Height: 27.60 cms; a3; ID: 24.2019-05-11.13

# Have lost my son, what to expect now: Father of deceased worker

#### Naveeta Singh

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Fifty-five-year-old Vrishpal Pivhal choked up as he looked at the picture of his younger son Amit, who is no more. His worst fear came true when Amit died while cleaning a septic tank in Thane's posh housing society Pride Presidency CHS on Monday early morning. "I had heard of incidents where workers die while cleaning septic tanks and did not want my children to be involved in such a profession," Vrishpal said while he could not control himself from breaking down.

Although Vrishpal, who Bhayander's hails from Ambedkarnagar, spent his whole life cleaning streets and toilets, he wanted Amit to study and get a decent job. "I wanted him to study and do well in life. I did not want him to pursue a job such as this one as I know people suffocate to deat while cleaning septic tanks," he said.

He further said that Amit



Father of 20-year-old Amit Pivhal chokes up on talking about his dead son

I had heard of cases where workers die while cleaning tanks; didn't want my kids to be in it

## Vrishpal Pivhal,

Father of Amit Pivhal

and continued to take up temporary pieces of work as as a manual cleaner over the past him many times, but he would take up such jobs that would pay him Rs 800 per day," the father further said.

Amit left the house on May 9 to clean a septic tank and he now, he will never come back, his father regrets. "When the incident happened, one of his co-workers called me up to pass on the information. The contractor did not even bother to tell us," he added. "I have lost my son. What can I say? never paid heed to his words one year. "I have tried to stop What can I want?," he said.

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Three youth choke to death

while cleaning septic tank

Young men from Bhayander die in a posh Thane society, FIR lodged against 2 contractors

Naveeta Singh

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Three of eight manual cleaners died on Friday, at around 12.45am, in Thane. One of them is in a critical condition and is undergoing treatment at a private hospital in the city. Until the story was brought to the media's attention, the city police were in the process of arresting the two contractors, who had hired the youth.

On Thursday afternoon, eight youth, all in their twenties and from Bhayander's Ambedkarnagar, left their respective homes to manually clean septic tanks in a Thane society. They were hired by private contractors — Vaibhav Patil and Jitendra Khare — who took up contracts of cleaning septic tanks in housing societies.

At around 5pm, the workers reached Pride Presidency Luxuria CHS (co-operative housing society) at Dhokalinaka, Thane. "They had to clean four septic tanks, which were inside the sewerage treatment plant located on the society's ground floor," Rajendra Sodha, a friend of the youth, said. They cleaned three tanks and took a dinner break at around 9pm.

After dinner, at around 11.30pm Amit Pivhal (22), Ajay Pivhal (21), Aman Bhadad (21), and Ajay Bumbak (24) entered the fourth septic tank. As Amit entered the tank with the help of a rope, the toxic fumes hit him and he fell. Aman, who was following him, tried to save him but got affected by the fumes; even Ajay Bumbak and Ajay Pivhal were severely affected by the toxicity and all of them fell. "The contractor should have left the tank open for some time for the gas to pass, before the work ers entered, but he did not take that course and the workers died," Sodha said.

The harrowed workers, who were outside the tank, called the police. The cops alerted the Thane Municipal Corporation's (TMC) fire brigade, which reached the spot at around 12.25am on Friday. The four workers were taken to Metro hospital at Manpada, Ghodbunder road. Except for Ajay Pivhal, three of the rescued workers died. According to sources, Ajay's condition is stable.

The Kapurbawdi Police registered an FIR against the two contractors under sections 304 (culpable homicide) and 34 (common intention) of the IPC.

Full report: www.dnaindia.com







(Clockwise): The septic tank in Pride Presidency Luxuria CHS, where the three manual cleaners breathed thier last on the intervening night of Thursday and Friday; (from left): Youth in hospital, Aman Bhadad and Amit Pivhal (both dead); Contractor Ajay Bagul, who had hired the youth for the risky job, reaches the CHS; Father of Aman Bhada -PHOTOS: HEMANT PADALKAR/DNA





#### **DEEP MUKHERJEE**

ALWAR, MAY10

NOISS

IT TOOK the Rajasthan police seven days to make the first arrest after an 18-year-old Dalit woman complained that she was gangraped by five men in Alwar, in front of her husband. In that crucial seven-day gap, the accused men threatened her family repeatedly, demanded Rs 10,000 and even circulated a video of the sexual assault on social media.

And police even told the complainant and her family that they would have to wait until polling ended in the region — Alwar was among 12 seats in Rajasthan that went to polls on May 6 — and only a day later, police made its first arrest.

Speaking to the complainant's family, police officers and witnesses, The Indian Express found glaring gaps in the police response between April 30, when the crime was reported to the police, and May 7, when the first arrest was made: from ignoring established protocol in dealing with complaints, particularly involving women and Dalits to delays in registering an FIR and recording the complainant's statement.

Following sharp criticism, Alwar SP Rajeev Pachar has been removed and the local SHO suspended for inaction. Under fire, Chief Minister Ashok Gehlot Friday said the matter will be taken up under the case officer scheme, wherein police will monitor the entire prosecution process. He also announced two new steps — a nodal officer to monitor crime against women and a new provision to file FIRs at the SP's office.

On April 26, five bike-borne men on the Alwar-Thanagazi highway forcibly abducted a couple and dragged them behind sand dunes off the road. They gangraped the woman in front of her husband, filmed the act and robbed the couple of Rs 2,000.

According to the complainant's brother-in-law, the accused started calling her husband on April 28, demanding Rs 10,000 and threatening that

**CONTINUED ON PAGE 2** 



#### Indian Express, Delhi Saturday, 11th May 2019; Page: 1

Width: 67.73 cms; Height: 80.60 cms; a3; ID: 26.2019-05-11.8

an FIR at the Thanagazi police station. They went to the office of the Alwar SP on April 30, accompanied by Thanagazi MLA Kanti Prasad. But no FIR was lodged on April 30 or May 1.

"The SP read our application, wrote his own remarks on it and told us to go to the Thanagazi police station. We went there in the evening, where they heard about our case and asked my brother to stay at the police station for the night saying that the police will be carrying out raids and would need him to identify the accused. However, no arrests were made and my brother returned to the village on the afternoon of May 1," said her brother-in-law.

According to the woman's father, they received information that the accused were at a nearby village, "partying". "For the next two days, we told police whenever we heard that the accused were nearby but they took no action. They told us to wait until the elections got over," said her father.

Three days after the matter was reported to the police, the FIR was finally lodged on May 2. And though her medical tests were completed on May 2 and 3, neither were their statements recorded nor the accused arrested.

That's when the video of the sexual assault surfaced on social media. The complainant's brother-in-law said when they went to the police about the video, they were told there were few policemen available due to the elections and told them to go to Alwar.

Another three days later, the first arrest in the case was made on May 7 after elections concluded in the Dausa Lok Sabha seat, of which Thanagazi is an Assembly segment. Everyone from the administration to the police claimed the election process had delayed the case.

"It's not true that the matter was covered up due to the elections. The victim's family initially didn't speak about the incident. They came to me on April 30 and told me that their FIR couldn't be lodged. I took them to the SP's office who directed the SHO to take action in the matter... The SHO even tried for two days but it was election time...," said Thanagazi

MLA Kanti Prasad Meena, an Independent. He won the Assembly elections last year as a Congress rebel and has now pledged support to the Congress government.

Jaipur IGP S Sengathir said there was a two-day delay in registering the FIR. "That is wrong and shouldn't have happened. We have suspended the SHO and an inquiry is going on. The court was closed due to holiday from Saturday until Tuesday which resulted in the delay in recording the statement of the victims," he said.

"At times the information about whereabouts of accused come in but in many cases, the tip-off can be wrong as well. But it's also true that they couldn't be arrested at that time," he said on the woman's family's allegation that police didn't act on their information.

The state government has ordered an administrative inquiry by the Jaipur Divisional Commissioner to probe lapses in following guidelines.

Consider some of the norms police ignored:

- As per a Rajasthan Police circular of June 1990 which provides guidelines for investigation in atrocities against Dalits, as soon as such a case comes to light, officials in the Crime Branch and Intelligence wing have to be intimated. Sources told *The Indian Express* that police headquarters was kept in the dark about the matter until the video surfaced on social media.
- The woman's statement was recorded almost a week after the FIR but a Rajasthan Police circular of October 2003 states that delays in recording statements of victims in SC, ST cases under Section 164 CrPC affect the investigation process and the accused try to put pressure on the victim. In this case, the accused called and threatened the woman's family over several days.

Alwar rape case they would circulate the video if they were not paid.

"On April 29, my brother told us about the incident and I spoke with the accused when they called. I was told that they will let us know where we have to come

with the money and that after they receive it, the video will be deleted," said her brother-in-law.

The family then hit the first barrier when they could not file



### Dainik Bhaskar, Delhi

Saturday, 11th May 2019; Page: 6

Width: 8.18 cms; Height: 13.43 cms; a4; ID: 29.2019-05-11.29

# बच्ची की बेल्ट से पिटाई करने वाला मौलाना अरेस्ट

नोएडा | यहां के एक मदरसे में अरबी का एक शब्द नहीं पढ़ने पर 6 साल की बच्ची की बेल्ट से पिटाई करने वाले आरोपी मौलाना को पुलिस ने शुक्रवार को गिरफ्तार कर लिया। पूछताछ में आरोपी ने बच्ची को बेल्ट से पिटाई करने की बात स्वीकार की है। सेक्टर-49 थाने के एसएचओ अजय कुमार अग्रवाल ने बताया कि पकड़ा गया आरोपी मौलाना मोहम्मद नवाज है। उसे न्यायिक हिरासत में जेल भेज दिया गया। बच्ची अरबी का एक शब्द नहीं सीख पा रही थी।





# NCPCR seeks report from police on sexual harassment of girl

#### **ABHAY SINGH**

NEW DELHI: The National Commission For Protection of Child Rights (NCPCR) seeks a report from Delhi Police regarding sexual harassment of girl inside the school in Outer Delhi area. The complaint which came through POCSO e-Box said that she felt the bad touch and different type of bad comments from the male teacher.

Sources said that the child rights body in the letter said that the Commission has taken cognizance of the above case under section 13 (1) (j) of the CPCR Act 2005. The complaint is received through POCSO E-Box Button.

"You are requested to inquire into the matter and take lawful action in the case. An action taken report of the case along with the relevant documents must be furnished to the Commission within five days from the date of receipt of this letter," sources said quoting letter.

"We received the complaint on May 6 with the subject regarding sexual harassment of a 12th class minor student by a school teacher," NCPCR offiThe complaint which came through POCSO e-Box said that she felt the bad touch and different type of bad comments from the male teacher

cial said. A letter was sent by Yashwant Jain, member NCPCR to police for the enquiry.

Sources further added that as per the statement of the girl and her parents, she felt bad touch and different kind of comments by a male teacher (PGT English).

Protection of Children from Sexual Offences (POCSO) e-box of the National Commission for Protection of Child Rights (NCPCR) has been approached by citizens more than 3,400 times since its inception. The NCPCR data accessed by *Millennium Post* claimed that till January 25, as many as 3,469 hits were reported in the e-box.